allowed it. So yours is no point of order; there is no point of order in what you have said.

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SHRI BHUPESH GUPTA: I am not asking you to disallow it. You have not understood it. (*Interruptions*). I am not at all questioning whether you should allow Mr. Abid Ali to say the thing he wanted to say_t or not. It is for you *to* decide.

(Interruptions).

THE DEPUTY CHAIRMAN: Order, order, I have already given my ruling. So there is no other point.

SHRI BHUPESH GUPTA: Why do you come to the question of ruling. I must point out, Madam, that what you said rather startled me, that you will not allow anything to be said about the Presidential election. I want to know under which rule, Madam, you say that because I think common sense also demands it. You may say certain things and you may advise us. We may listen to your advice. But it is strange that you should give a ruling here about a discussion on a matter of very vital State importance, of public importance. If there are divergent views, let them be expressed. What is the harm? If you think certain things should not be said, you may advise us accordingly and leave it to us whether we listen to your advice or not, rather than say this thing. If this kind of a ruling is to take place then I do not know where we will be. It will be far from being a ruling.

THE DEPUTY CHAIRMAN: What is it that you want to say, Mr. Chagla?

THE LEADER OF THE HOUSE (SHRI M. C. CHAGLA): Madam, I was only saying that you have given your ruling and so let us get on with the business for the day.

THE DEPUTY CHAIRMAN: Yes. This is an extraneous matter and, therefore, this should not be taken up on the floor of the House. SHRI ABID ALI: Then may t raise it this afternoon? If you will please allow it I shall be very thankful to you.

THE DEPUTY CHAIRMAN: We pass on to *he next item on the Order Paper—the Finance Bill.

THE FINANCE BILL, 1967—conrd.

SHRI BANKA BEHARY DAS (Orissa): Madam Deputy Chairman, when we are considering an^ discussing this Finance Bill I am constrained to say that during these twenty years of Congress rule the economic and fiscal affairs ot We country have been so managed that the country has been pushed to the brink of economic disaster. Madam, without going into various aspects of the fiscal policy of the Government I want to point out to you and to the hon. Members of this House thjat up rtill now, though we have been living in what is called an era of planned economic growth, no income and price policy has been evolved by the Government. You know that they were all wedded to planning. But planning does not mean how to collect the taxes and how to expend them. Planning also means giving directions to expenditure, to the effect of that expenditure on the economic and social fabric of the country and also the distribution of the national product that is generated in the course of planning. For all these things a definite income and price policy has to be evolved by the Government of the day.

[THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair.]

I am sorry to say that for the past twenty years and, although fifteen years of planning have elapsed in the meantime, the Government has not been able to make up its mind as to what should be the income and I price policy for this country.

[Shri Banka Behary Das.] Sir, first coming to the question of prices I want to say that the way planning has been conducted in this country has itself given rise to inflation and there is no stability of price leve's of essential goods in the country. The prices of these articles have gone up and this has created bad economic situation in the country. I am here asking the hon. Minister in charge to tell me whether he can say that in his Department the cost structure of various essential goods has been analysed and whether a relation between the cost of production of essential goods in the country and the retail prices of those goods has been fairly established. I am sure and I know that up till now the Government of the day has not given any attention to the study of this matter as a result of which the prices have gone up and we have been the victims of antisocial trading activities of the monopo'ists of the land. Therefore, I want to submit here that before we evolve an income and price policy, the Government must be determined to see that stability in price levels is achieved in his country.

In this connection, without going into details I will just point out one aspect of the matter that vitally affects certain sections of society and that will show the behaviour of a public sector industry. I will give one example. The price paid by the public at Barauni and round about that area for petroleum produced at Barauni Refinery is Rs. 836.52 p. per kilo litre. But the Calcutta consumer of the same petroleum pays only Rs. 768.68p. per kilo litre. So the consumer at Calcutta pays much less price for the petroleum than the local consumer pays for it though the actual production is taking place in tha^t, refinery only. This Is the result of incoherent, incongruous and whimsical policy of treating the ports as pricing points. The three inland refineries will produce more than 7 million tonnes of products every year

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and not to treat them as pricing points does show the muddle-head-edness of those who run the Government and squeeze the consumer and the taxpayers. This sort of wrong and idiotic policies have resulted in such a situation that while there is idle capacity in the country for the production of kerosene, we have to pay from our precious foreign exchange tor imported kerosene. Even the price of foreign kerosene varies greatly at ports. Although I have given the example of petrol which is being produced in the public sector industry, if you go and analyse the cost of production and the retail prices of all the essential goods in the country, beginning from sugar, textiles and other things, you will come to the conclusion that there is absolutely no relation between the cost of production and the retail prices of these goods. I submit that not only has a happy relation to be established but we have to see that the price line is also jtabilised in the case of most essential goods and even reduced if required by slashing down the excise duties on those commodities.

Without going any further into tlris question because I have spoken about this on other occasions, I want to refer now to the income aspect of the matter. Only on the basis of a stable price level, the income policy of a government can be directed in a planned way. Otherwise the demand of the Government servants for higher dearness allowances and of the working classes and other fixed income groups for higher incomes will go on cutting at the very root of the State exchequer and will create a condition for overdrafts on the Reserve Bank. However much the Finance Minister may caution and warn the Chief Ministers or the Finance Ministers of the States, the way the federal structure is being run and the way avocations of taxes are made in this country, the State exchequers have to work under strained circumstances and they have always to suffer under the impact of the expenditure of the Government of India. In this process because of these expenditures, the richer sections of society and the anti-social traders will take advantage of the situation of economic flux in the country and will grow richer.

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The depressed sections of .the society will be poorer and poorer day by day. Only a sound incomes policy will create conditions of economic growth and ever rising national product which will be diverted in a planned manner to augment the capital resources of the country of ours and to raise the real income of the depressed sections of the society.

In this connection I may refer to the question of wages of the working class of As one of the official documents India. show, because of the rise in price level and lack of an incomes policy during the First Five Year P?an the real income of the working class of India did rise to a certain extent but during the Second Five Year Plan despite the fact that there was a growth in the economy the real income was to a greater extent stabilised-it did not go up-but during the Third Five Year Plan in spite of rise in wages in certain sectors of society the real income of the working class has gone down. I am not speaking from my own memory; I am quoting the Government reports to show that not only because of rise in prices but because of a lack of policy on incomes we have come to such a situation that the richer sections of the society who are in a privileged position are taking full advantage of the economic growth of the country whatever might be the quantum of that growth. That is why I want to impress upon the Finance Minister that if a judicious and sound economic policy is not followed in the future very soon even despite our planning we are not going to help in the growth of the country.

In this connection I also want to refer to the question of taxes and debts. On other occasions I have referred to these things but again I want to emphasise that when the Minister comes up with the regular Budget he should see that in certain sections, at least on essential commodities, the excise duties are lowered so that at least the consumers of the country are not allowed to suffer as they are suffering now. I know there is a great pressure on the Finance Minister from the side of the industrialists of the country to lower the income-tax and corporate tax. I can point out to the Minister how in spite of all this we have seen that in this country 75 big business families have grown rich and are controlling about half the paid-up capital of the non-banking industries of this country. (Time -hell rings). Sir, without referring further to this matter I want to say that the tax structure should be overhauled i» such a way that the big business houses like the Birlas-about which we have referred in this House and we are going to have a discussion next time-and others disintegrate and the economy is run on a socialist pattern. Sir, the fiscal and the economic policy should also take note of the question of debts.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Das, it is time to wind up.

SHRI BANKA BEHARY DAS: We know recently that the authorities of the International Monetary Fund have clear?y said that they are also greatly concerned about the indebtedness of the developing countries like India and unless we take care to manage our affairs in such a way and live within our means, and spend whatever loans we contract in such a way that the production of the country goes up, we will be heading for an economic collapse. The fiscal and economic policy has resulted, on [Shri Banka Behary Das.] the one hand, in the creation of industrial empires tending to cast their shadows over political and social values and, on the other hand of crores of people leading a sub-human standard of life, dying inch by inch, during these twenty years of Congress rule.

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With these words I would request the hon. Minister to overhaul the fiscal structure of this country in such a way that our aspirations for an egalitarian society Is achieved and in that process ensur_e that a sound prices and incomes policy is evolved the country.

Thank you.

श्री झोलभद्र याजी (बिहार) : माननीय बाइस चेयरमैत महोदय. मैं इस विन्त विधेयक का समर्थन करता हूं और समर्थन करने हुए मुझे यफ़रोस है कि जिस पार्टी का मैं चित्रण करने जा रहा हूं उसके सदस्य श्री राज-नारायण जी यहा मौजद नहीं हैं।

वाइस चेयरमैन महोदय, इस सदन में कतिपय जो हमारी पार्टी के सदस्य हैं उन्होंने रूथी जेतरल इंग्योरेंस के मामले को और ग्रौर मामलों को बराबर इस सदन में उठा उठा कर बिडला की मजम्मत की है वह सारा हाउस जानता है। जानो कई रोज पहले झाठ सदस्यों ने जो कांग्रेस पार्टी के हैं, जो शासक पार्टी के है, उन्होंने जो 355 लाइमेंम दे कर के बिडला फर्म में जो मवाद बाया है उसका भंडाफोड किया । तो यह भंडाफोड हम ले.गों ने किया लेकिन उस पार्टी के वह सदस्य महोदय हमारा बिडला में सम्बन्ध दे कर कहते हैं उस पार्टी के लिये जो पार्टी कि समाजवाद को स्थापना करना चाहतो है, उन्होंने बिडला में सम्बन्ध दे कर एक नया चित्र ग दियां लेकिन सहा मानों में मैं उतका सभी चित्रण देता हं। एस० एस० पो० क्या है, एस० एस० पो० का बया मतलव । एस० एस० भी० है साह सबेंट पार्टी या साह सविस पार्टी; जो साह-जैन हैं

ग्रीर इसमें डालमिया भी हैं। यह पार्टी उनकी नौकर है ।

Bill, 1967

श्री बांक बिहारी दास : राजनारायक जी तो नहीं ह ।

श्री **क्वोलभद्र यात्री**ः ग्राप सुनिये उनके साथ बैठते हैं ।

श्री। बांक बिहारी दसः हमारे सुनने से क्या फायदा ?

आ कोलभद्र याजोः हमारी पार्टी ने. गवर्नमेंट आफ इंडिया ने, वीवियन बोस कमिणन बना कर छ: वर्ष में 36 लाख रुग्या खवं कर के साह जैन डालमिया की फर्म का मामला सामने रखा श्रीर उस डालमिया फम से रुपया ले कर वह एलेक्जन लडे और उसमे म्पया ले कर गम०एम०पी० चले और फिर यह जरेत हो । बाइस चेयरमैन महोदय, जो हमारे पुराने वित्त मंत्री श्री कृष्णमाचारी थे वह वीवियन कमिणन की रिपोर्ट में सम्बन्ध ले कर साह जैन के उपर मकदमा करना चाइते थे, उपको सजा देना चाहते थे तो यहा से इन लोगों ने मैभोरैडम किया, वितना कितना लिखा । लान्हों चपया उस पार्टी ने लिया । यह माह सबट पार्टी, साह संविम पार्टी, जिसको एस०एस०पी० कहते हैं वह आज हिन्दस्तान की शासक पार्टी जो कि समाजवाट को स्थापना करना चाहती है; उसकी मज+मत करती है। उसके जो गदस्य हे उनके लिये में कहता हूं, पहले तो मैं उसे डालर सोणलिस्ट पार्टी कहता था. वह डालर पर भो चलती है झौर साह सविस पार्टी भी है, तो एस०एस०पी० के लोग हम पर यह कहने की जर्रत करते हैं कि बीवियन कमिशन को बिटा कर, 36 लाख रुपया खर्च करके. जाह जैन का जो मवाद था उसको खीला लेकिन उस मवाद की रक्षा करने के लिये बहां उनकी दिन रात बैठके होती है, ज्यये लिये जाने हैं, वहां से कांस्प्रेसी होती है कि किन लीजरों के केरेक्टर पर चढाई हो।

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त्रया क्या चीजें चलती रहती हैं। तो ग्राज हमारे जो साथी है पी०एस०पी० के हैं सौर समाजवादी हैं, उनको भी मैं कहता ह कि जरा होशियार हो जांय, जो ग्रापकी बगल में बैठते हैं उन लोगों की वजह से ग्राज समाज-वाद कमजोर हो गया है । ग्रापकी कशलता बहां से हटने में है, डाह्या भाई साहब की बगल में बैठने से नहीं, जन संघ की बगल में बैठने से नहीं. पर्वर्टेंट सोशलिस्ट एस० एस० पी० यानी साह सर्वेन्ट्स पार्टी में में रने से नहीं बल्कि शासक पार्टी को मदद दे दे कर है । शासक पार्टी जो समाजवादी प्रोग्राम लेना चाहती है उसके साथ ग्राप मदद देंगे तब खौरियत है, नहीं तो याद कीजिए इटली में क्या हुन्ना, जर्मनी में क्या हुन्ना। ग्राप जैसे लोगों ने, कामरेड नीरेन घोष की तरह के लोगों ने, भपेश गप्त की तरह के लोगों ने, हिटलर को लाया, मुसोलिनी को लाया, गलती की, ग्रभी फिर लाने जा रहे हैं। इसलिये मैं फिर उन लोगों को चेतावनो देता हं कि यह जो साह सबेन्टस पार्टी है, एस०एस०पी० है इसके फेर में न पडो और सही मानी में समाजवाद की स्थापना करना है तो हमारी पार्टी के रास्ते पर चलो जिसने विडलामाही का सडा माल निकालने के लिये श्रावाज उठाई है । वाइस चेयरमैन साहब, ग्रापके नेतत्व में हम लोगों ने पहले भी इस सदन में उसको निकाला है ग्रीर साह जैन ग्रीर डालमिया के वास्ते हमने बीवियन बोस कमी जन बनाया था । इसलिये गुलत गलत चीज कह कर कैसे यह झाज हमारे हाउस का समय बरबाद करते हैं ग्रोर कैसे उसकी जुरैत होती है । जो जैन से रुपया लेकर पार्टी को चलाये और इलेक्शन लडे उसकी यह हिम्मत हो और टो० टो० कृष्णमाचारी को यहां से बिदा करने के लिये मेमोरेंडम पर दस्तखन करे, उस पार्टी को यह जूर्रत हो कि हमार। पार्टी जो हिन्द्स्तान के पंजीपतियों के खिलाफ ग्रावाज उठाती है उसका मजाक करना, यह बद्धिमत्ता का

Bill, 1967 3276 दावालापन ह, ग्रक्ल का दावालापन ह । मैं जो चित्रण कर रहा हं सही है, हमारे पास इन्फारमेजन है कि ये बैठते हैं, रुपया लेते हैं, पार्टी चलाते हैं , उनके वहां से दीक्षा मिलती है, मल सोखते हैं कि म्राज इस नेता को, मंत्री को, निन्दा करके निकालना है । उनके चरित्र का हलन करते हैं। ये लोग ग्राज हिन्दूस्तान में क्या समाजवाद की फिजा वना रहे हैं जिनका असली नाम मैंने आपको बताया है । जो ग्रपने को बॉम पक्षी कहते हैं, व ग्रपने को बाम मार्गी: न बनाएं, बाम पक्षी सही मानों में हों। अगर वे बाम मार्गी बन जायेंगे तो मुल्क का कल्याण नहीं होगा । हिटलर और मसोलिनी को नहीं लाइये ; यह शासन जो समाजवाद को लाना चाहता है, यद्यपि इसकी गति धीमी है, ग्राप लोग इसको मदद देकर इसमें तीवता लाइये । यही शासक पार्टी समाजवाद की स्थापना कर सकती है. देश की यनिटी रख सकती है । णासक पार्टी को यदि ग्राप कमजोर करते हैं तो आप देश को कमजोर करते हैं। देश की ग्राजादी ग्रीर उसके साथ देश का इन्टोग्रेशन, यनिटो, यह पार्टी रख सकती है, और समाज-वाद की भी यही पार्टी स्थापना कर सकती है। वह साह जेन पार्टी से नहीं होगी , बिड़ला-पार्टी से नहीं होगी। उनको हम कानून बना बना कर खत्म करना चाहते हैं। इसलिए जरा मैं अपनी सरकार से भी कहना चाहता ह : ठीक है, ग्राप प्लानिंग करते हैं, योजना बनाते हैं, समाजवाद झापका लक्ष्य है, लेकिन जो रफ्तार है वह उतनी तेज नहीं है । उन लोगों को कुछ कहने का मौका नहीं दें। जल्दी जल्दी आल इंडिया कांग्रेग कमेटी में इस पर फैसला करें और 1971 के दिसम्बर, 31 तक इस देश को सोशलिस्ट रिपब्लिक डिक्लेयर करके जितने कल कारखाने हैं, बैंक हैं, सब का राष्ट्रीयकरण करके जल्दी से समाजवाद की स्थापना करनी चा हये। हमने रूलिंग पार्टी, शासक पार्टी की तरफ से मांग की है।.ग्रापकी कभी जररत नहीं हई, हम्मत नहीं हई । नीरेन घोष समझते हैं कि सनाज

श्री शीलभंद्र याजी]

वाद हमसे होगा कि नहीं होगा । ये चोर्जे छोड़ें । जर्मनी से लेसन लें, इटली से लेसन लें, नहीं तो क्रापके देश की खैरियत नहीं होगी ।

इन शब्दों के साथ मैं विधेयक का समर्थन करते हुए राजनारायण जो को चैलज करता हूं जो नामकरण मैंने किये हैं साहू जैन सबँन्ट पार्टी सचमुच में वही पार्टी एस० एस० पो० को है जोर वे हमारी पार्टी के ऊपर इल्जाम लगाने की कोशिश न करें।

SHRI NIREN GHOSH (West Bengal): Mr. Vice-Chairman, I tender no apology for returning to a topical subject because in today's press we see that the Prime Minister has given & statement that in order to arrive at an agreement over the Presidential and Vice-Presidential election, the Opposition should not have announced their candidature first. I say that the way the thing has been put by the Prime Minister...

आदं शील भद्र यार्जाः : वाइस चैयरमैन साहव अभी बाबिद अली साइव को रोकने की चैंटा की गईं। उनको बोलने नहीं दिया इस-

लिये ग्रापसे दरख्वास्त करता हूं . . .

SHRI NIREN GHOSH: ... to some extent is a distortion of truth. Please sit down.

SHRI SHEEL BHADRA YAJEE: You are not the Chair. On a point of information, I am asking the Chair. You cannot order me. (*Interruption*). We are not Fascists. You claim to be socialists. At least become pseudo-socialists.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): He is speaking <sn the Finance Bill.

SHRI NIREN GHOSH: Sir, it is a known fact that the Opposition from the very first expressed a desire to arrive *at* some sort of . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I may tell you that your time is fifteen minutes. So,

you can adjust whatever you want t» speak.

Bill, 1967

SHRI NIREN GHOSH: That means till 1.30. We tried to arrive at some sort of agreed settlement, but the Congress was not prepared to arrive at any sort of consensus on this proposition. Without going into the history of it, it is this. They thought first that the Opposition could never agree on a name. When they found that the Opposition had agreed on a name, then they thought perhaps the candidates suggested by them would never agree to contest the election. Ultimately when it was found that the candidate himself, Mr. K. Subba Rao, announced that he was ready to contest, they got furious. Without any sort of trying to have a discussion On the subject, they deliberately avoided any discussion and announced their candidature. It is known, and it was quite on the cards, let me tell you, that the Opposition was agreeable to a compromise formula and it was known to the Prime Minister and the leader of the Congress Party, Mr. Kamaraj, yesterday, i.e., Dr. Zakir Husain be accepted as President and Shri K. Subba Rao be accepted as Vice-President. This was conveyed to the Congress in ways it could be in the course of the negotiations. It was known to them. But they deliberately avoided coming to any compromise and announced their candidature and have gone in for a contest. I am sorry that the Congress Party has taken this attitude, without quite realising the chain reaction, the serious political complications they are going to introduce into the Indian body-politic, by adopting this arrogant, adamant attitude. They are trying to have everything their way without any regard for the Opposition. If there is a contest for the posts of President and Vice-President_i the responsibility squarely lies on the shoulders of the Congress Party and the fact must be known to the people and the country at large. That is the position in which we are. I can only say that the more the Congress Party persists in this course, the more they

are damaging the image of the Congress Party in the country and I wish godspeed o the Congress in their ill-chosen course.

I touch on another point. It is this. Recently a book has come into our possession, with a foreword written by Pandit Sunderlal, a close associate of Pandit Jawaharlal Nehru. He had talks with Pandit Jawaharlal Nehru. He had talks with Sheikh Abdullah. We have it on his authority that a compromise solution was worked out over the question of Kashmir and the details were worked out. Sheikh Abdullah and Pandit Nehru agreed. Then, Sheikh Abdullah was sent to Rawalpindi in order to gel; Pakistan's consent to their part in the scheme of things. He says that President Ayub Khan agreed to tjie solution. He was prepared to come' to Delhi to discuss the matter with Pandit Nehru. So it seems a solution was hammered out over the Kashmir question, and Pandit Sunderlal says that just at that time Pandit Jawaharlal Nehru died under suspicious circumstances. He has used the words "suspicious circumstances". He has made a dangerous allegation that the entire thing has fallen through; the Government of India reversed their policy with the death of Pandit Jawaharlal Nehru and all those things have gone. I just menioned this in passing. We will be seized of this problem on and off in the future. I get this opportunity to put on record that such a thing has come to our notice.

Then I come to the Bill. We can--not agree with this sort of Finance Bill which is against the interests of the country. The Finance Minister, Shri Morarji Desai, draws a circumference of his own and asks everyone of us including the different States to fall in line and move within that circumference. But the question arises whether it is not a fact that because of the black money the price line is not held. It is Rs. 300 crores of evasion of taxes each year; for 15 years it is Rs. 4,500 crores. How to get at thai? Why not demonetise 440 RS—3.

Bill, 1967

and force them to disgorge the entire hoard so that the price level irlay immediately come down? You are not doing that. That is one thing.

Secondly, as regards the Centre-State relations, practically there is no avenue open to a State from which they can draw, which they can utilise in order to make more resources except to enhance the rate of sales tax and tax the vast mass of the poor people. That is the only thing that has been left to them. That is a position that has become quite untenable, and we say to the Government, whether Government likes it or not, that the peoples of the different States will fight and will go on fighting for more powers and the widest possible autonomy in the financial sphere as well, or the Government must find resources so that they can undertake and fulfil their obligations without denying every opportunity to them and just blackmailing and asking them not to overdraw or make overdrafts on the Reserve Bank. But what are you doing? You have a printing machinery and you are printing money and resorting to deficit financing. Is it not overdraft? You are doing that. You are trying to blackmail the States in order to fall into a pattern. This is not going to take place. Nobody is going to be i taken in by your words, and the peoples of the States will go on fighting for more financial powers so that they can fulfil and meet their obligations to the people.

Then, is it not a fact that you are not in a position to restore the exchange value, the previous exchange value of the rupee wi'hout the consent of the International Monetary Fund? If that is so, then your sovereignty over your fiscal measures, over your financial policies, over your rupee, that is gone. You are just in the hands of the I.M.F. which is an organisation of the U.S.A. So a country which has not the freedom or the sovereignty to fix the exchange value of its own monetary standard is no

[Shri Niren Ghosh]

free country at all, and it is a fact and I lay the accusation and charge against the Government that without their prior approval or consent you can do nothing and under their thumb you have devalued and you cannot revalue even if you want to because you have surrendered your sovereignty on this question. I also say that as regards the foreign debts and repayment, however much you may regale us with fairy tales that import liberalisation will take place, that some non-project aid will come, this and that, nothing is going to help you because just now you are borrowing in order to pay a part of your previous borrowings, the previous debts you have incurred, for the servicing of the debt payments. That is, a man who has got into the mire, in trying to get out of it, goes more into the mire and sinks deep into it. So, what is the way out? Cannot you have a moratorium on foreign debt payments for ten years at least so that we can have, India can have, breathing space? Is it possible or not? Every country worth the salt will resort to this.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): We are negotiating for the rephasing of the loans.

SHRI NIREN GHOSH: You have given the red signal of bankruptcy and ask for time. At least put a moratorium on foreign debt payments for a decade, ten years. If not, have the courage or guts to write it off altogether. Some countries even do that.

SHRI K. C. PANT: It needs a certain element of dishonesty, not guts.

SHRI NIREN GHOSH: I see. Another thing I would like to bring out. In a recent survey of the Reserve Bank it has been brought to light that almost 60 to 70 per cent of the working capital of the private sector companies comes from external sources, 60 to 70 per cent working capital, I do not say equity capital. If equity

capital is Rs. 5 lakhs, for workii capital the company requires at least Rs. 20 lakhs. But 60 to 70 per cent comes from external sources, that means from foreign sources. That means the private sector is completelytagged on to the foreign interests; let alone the public sector, the debt burdens and all that, our so-called private sector on which our friend, Shr Babubhai Chinai, waxes eloquent and the Federation and the Chambers of Commerce and Industry wax eloquent,, they talk of tax reduction and all that, let them disgorge these Rs. 4.500 crores. But what about taxation? The entire rise in taxation, aim 60 to 70 per cent has fallen on the vast majority of the people; only a minor fraction of 20 or 30 per cent has fallen on the rich people. On that score they have avoided taxes to the tune of Rs. 4,500 crores; that is the black money in circulation to boost the spiralling rise in prices. So I say that even the so-called private sector is now passing into the hands of the foreigners, behind our back, and we are not even kept informed of those things, and this Government is trotting on and off the so-called childish theory that it is trying to build independent an a self-generating economy that economy. will go on to the take-off stage. But it has got down to a take down stage; we will never go to the take-off stage. It has stepped down and got stuck up in the mud and it will never take off under your regime unless a thorough break is made with your policies.

As regards licensing, we will discuss that thing. Only I want to seize this occasion to say that only the big strata have been favoured. Lakhs of entrepreneurs, middle, lower and medium, have been denied any privilege in the matter of licensing, in the matter of raw materials, in the matter of foreign exchange, everything. Da you think that all those small capitalists are for ever going to toe your line? I do not think so because their very existence is at stake. For twenty years they have been dancing to your

श्री जगत नारायण (हरियाना) : वाइस चेयरमँन महोदय, मैं ग्रापकी वसातत से श्री पन्त जी से दो सवाल पूछना चाहता हं। ग्राजकल अखबारात में यह खबर छप रही है कि चंडीगढ के मताल्लिक हमारी प्राइम मिनिस्टर साहिबा बहत जल्दी ग्रारबी-टेशन का फैसला करने वाली हैं। चंडीगढ के लिए खतरा यह है कि चंडीगढ यनियन टेरी-टरी है, पालियामेंट की प्रापर्टी है, पिछले वजट में ग्रापने उसके लिए रुपया मंजुर करवाया है । पंजाब ग्रीर हरियाना की सरकारें तो वहां पर किरायेदार सरकारें हैं। इन दोनों सरकारों के चीफ मिनिस्टर जो खद किरायेदार हैं, कैसे यह फैसला कर सकते थे कि जो पालियामेंट की प्रापर्टी हो, इस हाउस की प्रापर्टी हो, उसके लिए प्राइम मिनिस्टर को ग्रारबीट्रेटर बना दे। मैं उनसे जानना चाहता हं कि क्या प्राइम मिनिस्टर ने वाकई ग्रारवीटेटर बनना मंजर किया है । जबकि चंडीगढ़ युनियन टेरीटरी है, इन दोनों हाउसेज की प्रापर्टी है. प्राइम भिनिस्टर कैसे खारबीट्रेटर बन सकती है, यह मैं उनसे जानना चाहता हं । इसकी जरा वजाहत करें, क्योंकि बहुत से लोगों के दिलों में शकुक है कि क्या वाकई प्राइम मिनिस्टर आरबीट्रेटर बन सकती हैं और क्या उन्होंने आरबीट्रेंटर बनना मंजूर किया है । आप जब ग्रपना जवाब दें तो इस सवाल के मुताल्लिक वाजेह वयान दें।

दूसरी बात जो मैं अर्ज करना चाहता हूं वह यह है कि आपके बजट का एक वटा तीन हिस्सा डिफॅस पर खर्च किया जाता है। 1950-51 में 164 करोड़, 1954-55 में 172 करोड़, 1960-61 में 245 करोड़, उसके बाद चीन का हमला हुआ तो 1962-63 में 769 करोड़ खर्च हुआ और 1966-67 में 779 करोड़ खर्च हो रहा है। तो मैं उनसे यह पूछना चाहूंगा : "We accept China's Challenge"—Jawaharlal Nehru— Publication Division. यह पंडित जवाहरलाल नेहरू का लेक्चर है, जो हमें तक्सीम किया गया है, यह वह किताब है, इसमें जो पालियामेंट ने 14 नवम्बर, 1962 को हलफ लिया था कि क्या करना है हमन—

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"This House notes with deep regret that, in spite of the uniform gestures of goodwill and friendship by India towards the People's Government of China on the basis of recognition of each other's independence, non-aggression and noninterference, and peaceful coexistence, China has betrayed this goodwill and friendship and the principles of Panchsheel which had been agreed to between the two countries and has committed aggression and initiated a massive invasion of India by her armed forces."

यह उस रिजोल्यूशन का एक हिस्सा है। और ग्रागे कहता है---

"With hope and faith, this House affirms the firm resolve of the Indian people to drive out the aggressor from the sacred soil of India, however long and hard the struggle may be."

यह रिजोल्यू शन 14 नवम्बर, 1962 को पार्लिया मेंट में पेश हुग्रा । यह 1962 में हुग्रा था, ग्र: 1967 ग्रा गया है । इसके मुताल्लिक हमारी सरकार क्या कर रही है जबकि बजट का एक तिहाई हिस्सा डिफेंस पर खर्च कर रही है ? वे यह बतायें कि चीन ने जो कब्जा कर रखा है हमारे इलाके पर 20 हजार या 22 हजार मुरब्वा मील पर, उसके सम्बन्ध में हमारी गवर्न मेंट की पालिसी क्या है—चीन को निकालना है या नहीं ? यह पालिया मेंट के मेम्बरों ने पास किया था, मैं तो उस समय पालिया मेंट का मेम्बर नहों था, मगर बतौर एक हिन्दुस्तानी के मैंन इस रिजोल्यू शन का स्वागत किया था । मैं जानना चाहता हं कि हमारी गवन मेंट क्य

[श्रा जगत नारायण]

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कर रही है, जब वे डिफेंस पर एक वटा तीन हिस्सा बजट का खर्च करते हैं, क्या इरादा है, क्या चुप रहना है, निकालना है या नहीं निकालना है। इसके मुताल्लिक मैं चाहता हूं वे जरूर बयान दें।

तीसरी बात उनकी खिदमत में मैं यह कहना चाहता हं कि मझे भी 10-12 मुल्कों में बाहर जाने का मौका मिला है। जितने टैक्सेज इस देश में हैं, बाहर के मल्कों में जांयें तो वहां इतने टैक्स नहीं हैं । मझें अपने पंजाब का पता है. पंजाब ग्रीर सेन्टर के सारे टैक्स मिला कर एक आदमी को 25 टैक्स देने पड़ते हैं। ग्रगर कहें तो मैं 25 टैक्सेज की लिस्ट बना कर वजीर साहब को भेज दंगा । 25 टैक्सेज एक आदमी को देने पडते हैं। क्या वजह है कि दूसरे मुल्कों में 4-5 टैक्सेज से काम हो जाता है ग्रीर क्या वजह है कि हिन्दुस्तान में इतने टैक्सेज लगाये जाते हैं ? मैं नहीं कहता कि टैक्स मत लगाइए । टैक्स लगाए बगैर काम नहीं चल सकता, लेकिन कोई रास्ता निकालिए, जिससे इतने टैक्स एक आदमी को न देने पड़े। किस ढंग से निकालें यह हमारी गवर्नमेंट को सोचना चाहिए।

इसके साथ साथ ग्राज क्या हालत हो गई है इनकम टैक्स के मुताल्लिक । जितनी फर्म्स है अच्छी या दरम्याली सबने डबुल एकाउन्ट्स बना रखे हैं । इनकम टैक्स लाइघर रखे हुए हैं, जो इनकम टैक्स डिपार्टमेंट में जाकर डबुल एकाउन्ट्स की किताबें पेश कर देते हैं और उसी ढंग से इनकम टैक्स डिपार्टमेंट में वे डील हो जाती हैं । ग्राप ग्रपने इनकम टैक्स डिपार्टमेंट को कहिए कि ठीक ढंग पर इन्क्वायरी करे ग्रीर ठीक ढंग से टैक्स लगाने की जरूरत नहीं पड़ेंगों जो इतने टैक्स लगाने की जरूरत नहीं पड़ेंगों जो इस देश में लग रहे है । मैं चाल्ता हूं कि वजीर साहब कोई रास्ता निकाले कि जितने टैक्सेज हैं 25 उनका जो बाझा है वह लोगों पर न पडे । चौथी बात उनकी खिदमत भें मैं यह अर्ज करना चाहता हूं कि हमारा जो एड-मिनिस्ट्रेशन है वह बड़ा टाप-हैवी है । ग्रंग्रेज के जमाने में इतने सेकेटरी नहीं होते थ, इतने अल्डर सेकेटरी नहीं होते थे, इतने वजीर नहीं होते थे, जितने आज इस एडमिनिस्ट्रेशन में हैं । इसके सम्बन्ध में भी कुछ इस सरकार को सोचना चाहिए । किस तरह करना चाहिए, उसके लिए एडमिनिस्ट्रेटिव कमीशन बना है, वह स्कीम रखेगा, लेकिन फिर भी गवर्नमेंट को सोचना चाहिए । जैसे सेन्टर में 52 वजीर हैं, पालियामेंटरी सेकेटरी हैं, तीन आदमी के पीछे कांग्रेस पार्टी के एक वजीर है । इसके बारे में भी सोचना चाहिए कि किस तरीके से हम कम कर सकते हैं ।

Bill. 1967

मैं वजीर साहव की खिदमत में यह अर्ज करूंगा कि मैंने जो तीन-चार बातें कहीं हैं, उनकी तरफ तवज्जह दें । खासतौर पर मैं चाहूंगा कि चंडीगढ़ के मुताल्लिक डिफेंस के मामले पर चीन ने जो रकबा दबा रखा है, बहां से उसको निकालने के बारे में---इन बातों के मुताल्लिक जरूर जिक्र करें, जब वे जवाब दें । बहुत-बहुत शुक्रिया ।

SHRI G. P. SOMASUNDARAM (Madras): Mr. Vice-Chairman, Sir, I am very proud to tell the House that throughout India, Madras State where the DMK Party rules is a State which cleared the overdraft within twenty days of assuming office. I think that this will attract the attention of the Finance Minister because several States have not paid their overdraft. My leader, Thiru Annadurai, the Chief Minister of Madras, very clearly stated that the Centre should not stand in the way of the State Government's efforts to improve the lot of the people. He said that if Delhi did make any such attempt, he would not hesitate to expose it.

We have got so many States in the Union. The States should be given more powers. The residuary powers

that are to go to the States are not given to the States. Unfortunately, these powers are enjoyed by the Central Government itself.

I think that relations between the States and Central Government are cordially the maintained and established without any grouse from any quarter of this country, irrespective of the fact whether it is a non-Congress Government or a Congress Government. Sir. we have seen in the papers that the Chief Ministers are demanding thai the increase in the dearness allowance of their employees should be borne by the Centre. I think that it is a justifiable demand. After all, it is due to the economic and fiscal policies of the Indian Government that prices have shot up. The responsibility for the economic health of the country is constitutionally and otherwise squarely on the shoulders of the Centre. So when pricespiralling goes up unchecked, it is but fair that they should bear the rise in the dearness allowance which is a concomitant evil of the price rise.

SHRI K. C. PANT: Mr. Vice-Chairman, Sir I have listened with great attention to the debate that has just taken place and I have tried to benefit from it. But before I go on to discuss the points that have been made in the debate, may I, with your permission, associate myself with the sentiments expressed in this House earlier today when the Prime Minister and friends opposite paid their well-deserved tributes to our distinguished Chairman.

Sir I would like to thank all the

hon'ble Members who have participated in this debate. But I would particularly like to thank those who have spoken on financial matters. I know that this is a Finance Bill which merely seeks to continue the present tax rates, and there i_s nothing new in it Therefore, it is perhaps natural that the attention of the hon'ble Members, some of them at least, who spoke should have strayed to other subjects of greater current interest.

While I shall accept the various suggestions that have been made for consideration I shall, in the course of my reply, try to touch upon some of the other points that were raised which do not have a direct bearing on the Finance Bill.

Mr. Vice-Chairman, first of all, let me say that the Government does share the concern of the House in regard to the various aspects of the present economic situation which are causing a measure of anxiety. For instance, several Members in the House expressed concern over the rising prices. Some Members referred to the possible waste of public funds. Some referred to the inadequacy of return in public sector enterprises. Some referred to the food difficulties and the need for this country to continue to rely on imports to feed itself, and even those who did not refer to this aspect of the situation, I am sure, had it in their mind.

Then, the question of under-utilisation of the installed capacity in industry was raised. Sir, all these matters are receiving the attention of the Government and the Government will have to devise a multipronged attack on all these problems. I hope when the regular Budget comes up next month in this House and the other House, a fuller picture will be available on the Government's approach to all these problems.

At this stage may I only say that the present economic difficulties are, if not the direct result, at least have been greatly influenced and are very largely the product of two important factors. One is the fact that this country has had an unprecedented succession of droughts which have seriously affected food production. And the other is the fact that in the course of the last five years this country has been through two wars which 'i has necessitated a much larger outlay on Defence. When the outlay on i Defence was increased, and a refer-I ence was made to this a moment ago | by my revered friend, Shri Jagat

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Narainji, at that stage there was a discussion in the country and ir Parliament as to whether this country could bear the burden of Defence and development simultaneously. Well, Sir, foiii country decided to go ahead with firs developmental activity while bearing the extra burden of Defence, and thfi people of this country responded magnificently to this challenge, and we! have been able, in spite of the enormous stresses and strains that were created in the economy, to carry on witi our basic developmental projects an well as to find the necessary resources for Defence.

Sir, ii.i the present situation I agree with Shri Banka Behary Das that we have reached a point where we have to aim at a reasonable stability of pricfs. One cannot speak in terms of absclutu stability. But unless we have reas ma ble stability of prices, it will be difficult to create conditions in which we can ensure the smooth progress of our economy without inflation.

Sir, while we discussed the difficulties with which we were faced, and rightly so, I think we should not forget that the last twenty years have seen a transformation of the economic situation in this country in its widest sense. Forgetting the immediate difficulties, if we look back over the years we find considerable progress in various directions. Whether it is power, whether it is transport, whether it is irrigation, whether it is education, whether it is the control of disease., whether it is the increase in the longevity of our countrymen and so on, there has been progress. We canno¹, be satisfied with it; we feel that in many directions, it should have been more; but we cannot also ignore the fact that there has been progress. The infra-structure that is necessary for further industrial growth has been built up to a very large extent, and I do not agree with the hon. Member who said that we are receding from the stage of take-off. We have created an infra-structure which will

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enable us to take off in a relatively short time, provided we can get over some of the bottlenecks. In machine-building industry, for instance, this country has made remarkable progress in the course of the last few years. I do not want to go into the details, but whether it is in the manufacture of power-plants or machine tools or railway equipment, this country has forged ahead and is now in a position, in fact, to export many of these sophisticated items to foreign countries and is, in fact, doing so—and in some cases, to advanced countries, to developed countries also.

Mr. Vice-Chairman, my hon, friend Mr. Dahyabhai Patel-I am sorry he is not here now-objected to the extra expenditure on import of food. Well, I wish he would tell us how one can escape the necessity at this stage. So far as agriculture goes- and he made a passing reference to it-I can assure him that the Government is propagating the use of varieties of improved seeds all over the country. He referred to Taichung rice. I can assure him that Taichung rice is being propagated all over the country wherever irrigation facilities are available. In fact, the whole thrust of the present agriculture policy is to concentrate on providing all the necessary facilities in those areas where agricultural production can be stepped up most rapidly. In the past, the resources were somewhat dispersed. In some places where there was irrigation, fertilisers were in short supply and in some places where fertilisers were available, seeds were in short supply. Now there is a concerted attempt to make available all the elements that go into agricultural production, at the same place, so that in combination they can help to production rapidly. increase agricultural This is the so-called "Package Programme" approach and it is certainly producing results. In the matter of agriculture, we have to concentrate on intensive agriculture and on getting more production out of the same area because we do not have much surplus area to bring under the

plough. And in this respect, Govern ment has laid considerable emphasis on minor irrigation. Sir, the House knows the Government's policy in these matters which have come up in other debates. I do not want to repeat what has been said here by my colleagues. But broadly speaking, Government wants to reduce the dependence on food imports progressively and to attain self-sufficiency in the matter of food as early as possible. And may I say that whereas the present economic situation and the food situation look difficult-and they are difficult-on account of these two droughts and bad harvests, it is equally true that if we have a few good harvests, the picture would suddenly assume a bright look because we are dependent in these matters on the harvests?

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Vice-Chairman. Now. Mr. broadly speaking, there are three points on which we have to concentrate. One is to increase our food supplies, that is, agricultural production. The other is to increase our industrial production for which more liberal imports are being made available to priority industries. I do not agree with my hon. friend Mr. Ghosh when he says that imports cannot be liberalised because of the repayments of debts. As a matter of fact, this recent credit that has been announced in respect of non-project aid does not include the re-scheduling of debts and, therefore, liberalisation of imports can take place within the ambit of the aid that has been announced. The third thing is that we have to bring about a measure of fiscal and monetary discipline. This is absolutely essential and in this matter the co-operation of the States is of vital importance.

Now, Mr. Vice-Chairman, I should like to come to some of the points that were raised by hon. Members in the course of the debate. Shri Mitra referred to the fact that there was some discrepancy between the figures •of landed cost for foodgrains and the sale price and the subsidy given by the Government. I have checked those figures and I find that the landed cost is approximately Rs. 59 to Rs. 60 per quintal, the issue price is Rs. 55 per quintal and the Government has to give a subsidy of Rs. 12 per quintal. I am sure there is some confusion in the figures that have got into Mr. Mitra's hands.

Then, Sir, Mr. Mitra raised the point of under-utilisation of capacity and he referred to a figure of 50 per cent under-utilisation. i do not think that the figure of 50 per cent applies to each and every industry. But the fact remains that there is under-utilisation and one of the factors was, until recently, the shortage of imported raw materials and components. I have already referred to the liberal import policy to get over this difficulty. Another factor was the lack of adequate demand for the products of some of the industries. This shortage of demand arose in part because of the Government's conscious efforts to curtail investments with a view to checking the rise in prices and in part to the rise in the prices of food and the resulting rise in the prices of other commodities. Now this is one aspect. On the other hand, there is a considerable demand for basic consumer goods and the demand has outstripped supply in certain cases. So we have this peculiar situation where, on the one hand, we have a low demand which is affecting industrial production, and on the other hand, we have a high demand for the basic consumer goods which is leading to high prices and which is creating so many difficulties. And when 1 referred to the need for financial discipline, I did so keeping all these

Now, Sir, the Chief Ministers are meeting in Delhi and they are discussing various matters concerning food and finances with the Central Government, and I hope that many of these aspects will be tackled to the satisfaction of all concerned at thesp meetings. Shri Bhandari sug

factors in mind.

2 P.M. gested that Sales Tax should be replaced by Excise Duties.

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This matter has come up in this House only a short while ago and it has been dealt with and I would only briefly like to put before him the perdnent facts. Firstly, the Sales Tax, as he very well knows, is a State subject. So that part of the Sales Tax we need not discuss at all. The other is the Central Sales Tax. Even that, while it falls within the Central sphere of taxation, is related to the levy of local Sales Tax by the States on the commodities. There is link between the two. Anyway the basic idea behind the suggestion was explored in 1957 and the Sales Tax was in fact replaced by Excise Duty in the case of certain commodities.

SHRI BANKA BEHARY DAS: Four commodities.

SHRI K. C. PANT: Yes. You do not want me to go into this list?

SHRI BANKA BEHARY DAS: Why do you not extend it to other commodities?

SHRI K. C. PANT: I am coming to that, in 1959 at a meeting of the Chief Ministers of States a Committee of certain Chief Ministers was appointed under the chairmanship of Dr. B. C. Roy with the idea of examining .he possibility of extending the scheme of replacement of Sales Tax by Excise Duty. I am sorry to say that ultimately in view of the opposition from the States the scheme was dropped. In fact the Central Government had suggested a list of 9 items where this could be done but the States objected and it was dropped. Again the matter was examined in 1963. The State Finance Ministers Conference met in 1963 and again the Sta'es objected. So it had to be dropped. So really speaking it is the Central Government which is helpless in the matter. So long as the States strenuously object to the idea, it is very difficult to do anything in the matter unless all the States agree to It.

SHRI SUNDAR SINGH BHAN-DARI (Rajasthan): What about the-Central Sales Tax?

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SHRI K. C. PANT: I have told you that the Cen ral Sales Tax is linked. If a commodity is not taxed in the-State, it cannot be taxed by the Centre. There is relationship there. Therefore, he willing cooperation of all the States is absolutely essential before we can do anything.

श्री डाह्याभाई व०पटेल (गुजरात) : 'मेरी गो राउन्ड' जो कहा है वही है। उसमें कोई फर्क नहीं है।

SHRI K. C. PANT: May I say that my respect for Shri Dahyabhai Patel comes in the way of my taking note of these frivolous remarks.

SHRI DAHYABHAI V. PATEL; It is not frivolous. I said in all seriousness and supported by what I said.

SHRI K. C. PANT: He is frivolous even when he is serious. Shri Bhandari referred to the overdrafts of the States and the fact that the Centre was trying to withdraw the overdraft facilities suddenly. I agree with him that it would be advisable-and it should be the object of the Centre and the States to work unitedly in this matter. It is something which concerns both and both should try to accept certain financial discipline in the interests of the larger good of the country but I would also request him to view this matter in its entirety and not in the context of States versus Centre. When overdrafts are given to the States, uli-mately those overdrafts are paid for by the Centre. Otherwise the States' ways and means position is affected and, therefore, ultimately it adds to the deficit of the Centre. Shri Bhandari rightly laid great stress on fiscal discipline, on the need to strengthen the rupee, on the need to bring down the prices, etc. If he really feels ^fhat these matters must be dealt with immediately and cannot be put off to some future date, then certain consequential steps are necessary and;

[Shri K. C. Pant.] one such step is that the Centre should not go on having larger and larger deficits, that the Budget must be balanced and that the States should not pass on their deficits to the Centre. If he accepts the need for this and if he accepts that it should be done quickly, then surely this process cannot be very gradual. That is the only difficulty.

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श्री सुन्दर सिंह भण्डारीः : एक बात स्रोवरड्राफ्ट के विषय में एकदम यह निर्णय लिया गया है कि जहां कहीं ग्रोवरड्राफ्ट हो स्टेंट्स का चेक ग्रानर नहीं होगा । इस चीज के बारे में सारी पद्धति को स्वीकार करते हुये इसके लिये भी कोई ग्रैज्युग्रल ग्रौर फ़ेंज्ड कार्यक्रम बनाना ग्रावश्यक है ।

SHRI K. C. PANT: It is easy to face something that is pleasant because one gradually ge:s used to it but if it is something unpleasant, then sometimes there is need to show that you mean business. Otherwise the other party tends to go on in the old ways. This matter of overdraft is not a new one. For years and years the Centre and the States have discussed it, they have sat round the table and promises have been made to the Centre that this will not recur and yet it has kept on. Here I would agree with Mr. Patel that it is a merry-go-round and it has been going on in the same old way. Now something has got to be done and the need for discipline is so overriding at the moment that this step had to be taken but my appeal to friends opposite would be to take an overall view of the problem and to advise their States also to exercise greater discipline in fiscal and financial matters.

Then comes the performance of the public sector undertakings. This is a point which is raised in almost every Budget Debate. This was raised here by Shri Patel and Shri Bhuwalka and I was a Member of the Public Undertakings Committee and am conscious of the fact that many of the public undertakings have not given the |

results expected of them. On the other hand I have also come across various undertakings which have' done rather well. I can cite the Hindustan Machine Tools which is a well-known example and there is the Indian Telephone Industries. I can name other examples. Even the steel plant at Bhilai has done rather well and even the others have come up to i their rated capacity in production. This year because of fall in demand, there has been a certain setback in production but by and large they have come up to the rated capacity and so the picture is not uniformly...

SHRI DAHYABHAI V. PATEL: What about the rated profits?

SHRI K. C. PANT: In regard to profits, some of them are rather good and some others are not so good, but there is scope for improvement. There is no getting round that basic fact that there is room for improvement. There is scope for improvement and there is need to tackle this problem in a way so that we get from these public sector undertakings the returns that the exchequer deserves. Having sunk so much money into these undertakings we shall certainly do our best to see that this happens as quickly as possible. But I do feel, and I would appeal to all sections of the House not to take a partisan view of this matter, of the public sec'or undertakings. They are national undertakings and crores and crores of rupees have gone into these from the nation's fund, and our approach, I feel, should always be to see that these undertakings produce the results that are expected of them, and not tc. go on criticising them as something which is inherently incapable of producing results. I do not agree that there is anything inherently wrong with these undertakings. Some ol them have very long gestation periods, and some others have had various other difficulties in the initial stages, but gradually they are coming into their own, and with proper encouragement from Parliament which, I think,

SHRI K. C. PANT: Then the hon. Member from Madras—I am sorry I do not know his name . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Somasundaram.

SHRI K. C. PANT: Now, Sir, he referred to one fact, which I have to take notice of. He said that constitutionally it is the Centre's responsibility to meet the DA. liabilities of the States. I would respectfully differ from him. It is up to the States to pay their employees any remuneration they like, any dearness allowance they like. They are completely free in the matter, but they have to find their own resources for it, and within those resources they have absolutely untrammelled freedom.

SHRI DAHYABHAI V. PATEL: He means that you are responsible because your policy has caused the prevailing high prices. If your policy had not caused the high prices, they would not have held you responsible. That is what he means.

SHRI K. C. PANT: "Constitutional responsibility" he said. I have only checked him on that.

SHRI BANKA BEHARY DAS: Moral responsibility.

SHRI JAGAT NARAIN: It is good morality also.

SHRI K. C. PANT: Let us not talk of morality here. It is a dangerous subject.

Then Shri Jagat Narain referred to the fact that the Cabinet here should have been smaller ag it is a very large Cabinet. Well, I took the trouble of checking up on the figures for Orissa, and I find that while the erstwhile Congress Government had seven Cabinet Members, the present non-Congress Gov-

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they deserve, they shall come into their own much quicker.

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Now, Mr. Vice-Chairman, Shri Jagat Narain referred to the fact and he asked me two pointed questions, and the first was whether the Prime Minister had agreed to become the arbitrator in the matter of Chandigarh. Now as far as I know, there has been no new development in this regard since the Sant broke his fast. At that time both the then Chief Ministers had approached the Prime Minister and requested her to agree to become the arbitrator and as far as I know, that is where the position stands. Nothing new has happened there. I don't see his point when he says that she cannot become the arbitrator

श्री जगत नारायणः वे तो किरायदार हैं। वे कैसे कह सकते हैं? कोई किरायदार भी किसी के मकान के लिये किसी को आरबीटेंटर बना सकता है?

can the Prime Minister become the arbitrator?

SHRI K. C. PANT: Shri Dahyabhai Patel has infected Shri Jagat Narain.

SHRI DAHYABHAI V. PATEL: That is why he sits behind me.

SHRI K. C. PANT: Then the second question he asked was about the increase in the Defence Budget, and the failure of the Government to fulfil the pledge which was taken in Parliament, and he read out that pledge the last part of which said, "however long and hard the struggle may be". He will realise that no time limit has been set to that pledge. And so that pledge 'holds, and "however long and hard the struggle may be", that pledge will hold, and we shall fulfil that pledge when the time comes. Bill, 1967

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eminent, which takes its inspiration from Shri Dahyabhai Patel, has ten Cabinet Members. I need hardly comment on that, Sir.

Now coming to the reference by Shri Banka Behary Das to the need for an incomeprice policy, 1 agree with him that this is a vital subject, a subject of great importance and that we have to devote our attention to it, and he will be glad to know— I think he probably knows it—that a steering group of experts was set up to go into this question of a price, wage and income policy, and it has submitted a report to the Government.

SHRI BANKA BEHARY DAS: Why the Government sits tight over it then?

SHRI K. C. PANT: The report is being considered by the Government. It is not so easy, you will pl°ase appreciate. You have yourself given some aspects of this And it is a problem with immense problem. ramifications and with immense implications, and to have a practical incomes and price policy is not an easy matter. where this Even in England, was and where this has attempted been carried through with a large measure of success, there have been great difficulties, which you probably know about. So the report is being considered by the Government, and more than that I cannot say at this stage except that, whatever view the might of this problem, or of Government this suggestion, ultimately it is a question of agreement among the various sections of the community to accept certain disciplines. It is ultimately the realisation that the present spiral of costs and wages chasing each other and then the prices and wages chasing each other up the spiral has got to be broken, and price stability has got to be restored, and this,' I am afraid, requires a certain measure of discipline from all sections of the I community, and it requires agreement among them. So this, at any rate, is a vital element, and sooner rather than later we must decide about this policy.

Bill. 1967

Now I would like to assure Shri Dahyabhai Patel, who raised the question of demolition of the Western Court, that it is not being demolished, and my colleague, the Minister for Works, Housing and Supply, had said here in reply to a question that it was not being demolished and he assured this House that as many Members as used to live in the Western Court rooms would continue to live there seven now.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): To be precise, 53 rooms.

SHRI K. C. PANT: I thank you Sir, for giving me this information which I did not have. I hope it will satisfy Shri Dahyabhai Patel.

Then Shri Dahyabhai Patel talked about bulges and bursts ^{an}d so on, at the Centre. I think that what he ivas trying to say was that he hoped that the Government at the Centre would fall in the manner it has fallen in U.P. Now, Sir, the Opposition las come to very hard days if it looked to Congressmen the ioor in order that crossing the Government night fall. I had thought that *1* healthy practice in democracy was 'or the Opposition to build itself up ;o that it could replace the other >arty. But it has fallen on very lad days when it looks forward to his kind of activity on the part of Congressmen. and tries to silently ncourage it and, well, even if that lappens, we would have the satis-action of seeing Mr. Dahyabhai Patel itting next to Mr. Gupta. i.nd that is no small Bhupesh satisfaction. It ias been seen in some of the States. Sut to see them sitting together in he Treasury Benches here would be new experience for all of us. Now, s I was listening to the debate, I

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felt that the danger of this happening is receding, because I found that revolutionaries like Shri Bhupesh Gupta, Shri Niren Ghosh, and others are now talking in terms of consensuses. But consensus is tho very anti-thesis of a revolutionary, and even Mr_ Rajnarain, I think, referred to the consensus that had emerged from among the Opp'osition parties. Since when do revolutionaries subscribe to consensuses? And if they have been tamed to this extent, th-n I am tempted to feel that the Congress Government will remain with greater stability.

SHRI SHEEL BHADRA YAJEE: They are counter-revolutionaries.

SHRI K. C. PANT: Sir, Shri Bhupesh Gupta and Shri Rajnarain referred at some length to the selection of candidates by the Congress for the Presidentship and Vice-Presidentship_

र्श्व**: राजनारायण** (उत्तर प्रदेश) ः वह छोडो कामराज के लिये उसमें मत जाग्रो ।

SHRI K. C. PANT: They said that this is a national question and should not be made a party question arid that they were in favour of a unanimous decision. Sir, I quite agree. It is very much preferable that these questions should be d^alt with not as party questions but as national questions and unanimous decisions are attempted to be arrived at. 1 should like to assure them that the Congress and the Government were very keen that a national consensus should emerge in the matter. Even before the last elections. when the Congress held sway over most t>f the states— all the States practically-and at the Centre, and had an overwhelming position in the political life of the country, the Congress, I think it can be said with fairness, took a national view of these national questions and tried to find national solutions to

them. Yesterday Shri Bhupesh Gupta referred to the fact that the lato Prime Minister, Jawaharial Nehru, sounded the Opposition leaders in 1962 on the names he had in mind for the Presidentship and the Vice-Presidentship. That was certainly in response to this desire to find national solutions to these national questions. And if one looks at the ultimate selection of the current President and Vice-President, it will be seen that both are national figures in every sense of the term. No one can accuse them of having loyalties that are confined to any one party or group. Therefore, national solutions have been found in the past and we would have welcome any national solution being found in the choice of candidates for these high offices.

Bill, 1967

श्वी राजनारायणः इसमें पंत जी तुम्हारा क्या मतलब, इसे कामराज को बोलने दो ।

श्री शीलभद्र याजी : तुम क्या बोलते हो ?

श्री राजनारायण : इसका स्पष्टीकरण हम ग्राज कर दें क्योंकि हम ग्राज कामराज से मिले थे ।

श्री **कीलभद्र याजी**ः हम लोगभी बैठे हैं।

SHRI RAJNARAIN: I may tell you what Shri Kamaraj told me today.

SHRI K. C. PANT: Yesterday reference was made to this matter. So (I have only expresed my own persi views, that consensus should be fou I think there is nothing objectionable in what I have said.

श्वी राजनारायण : मैं ग्राज श्वी कामराज के पास जार्ज फर्नेनडीज के साथ 9 वजे गया उनसे मिला ।

SHRI K. C. PANT: I would requestion . . .

व्य: कें० सं ० पंत : बाद में कह दीजियेगा।

श्री राजनारायण : मैं आपको जानकारी दे दुं ग्राप जरा बैठ जाए ।

SHRI K. C. PANT: Let me have my say. I would request my hon. friend who is a senior Member to let me have my say. बाद में उनकी सुन लें।

श्वी राजनारायण : पहले जानकारी कर लो पूरी बात की तो बोलो। मैंने जानकारी की है।

SHRI K. C. PANT: Sir, I would like to make it clear that one particular matter has been referred to, namely, that the Prime Minister made a commitment to the Opposition leaders to accept their choice. That is not correct. She did not commit herself. She certainly met them and requested them to let her know their choice. But there was no commitment that automatically that choice would be accepted. The main point here is this. While it is a matter for gratification that the Opposition parties could agree on two names, in this regard, the point is that these names were given publicity in the Press before tho Congress Party was given any time to consider this matter or their consensus obtained. So this is the central point, really, My hon. friend Shri Bhupesh Gupta said vesterday that the Congress party had not been reasonable in this matter. But even he conceded that the Prime Minister's approach was both reasonable and flexible. These are his very words, that the Prime Minister's approach was both reasonable and flexible. If the Prima Minister's approach was reasonable according to Mr. Gupta, then I cannot understand why he should not have gone to the Prime Minister with those two names and given her time to consider them, to consult her colleagues and to con3304

them in the Press. That I do not understand. If there was so much desire for a common consensus— and we all share that desire surely the methodology for obtaining that common consensus was to have full and frank consultations before the matter went to the Press. After the matter went to the Press which naturally created difficulties, you created conditions in which it became much more difficult to view this whole question from the angle of consensus. Thi_s is so obvious.

SHRI S. S. MARISWAMY (Madras): The trouble with the Prime Minister is that she is depending on the Congress President who is not for any agreed solution.

SHRI K. C. PANT: We in the Congress are not accustomed to a single-man rule and we have no dictatorship in our party. We do arrive at decisions after consultations. After consultations we arrive at certain decisions and we are not ashamed of that.

SHRI S. S. MARISWAMY; Is it so? It is news to me.

SHRI K. C. PANT: Sir, this is the main point. If consensus was desired, the obvious thing would have been for the Opposition parties to really give the Congress a serious chance to consider their candidate before announcing it to the Press to get even a "No" from the Congress before announcing it to the Press. It is not fair to announce it to the Press and then to come forward and say "We have made a unanimous choice and now it is up to you to accept it". That is not the way to go about for getting consensus.

I believe the Prime Minister has written to Mr. Masani in this regard and she has expressed her unhappi- n^n ss and her surprise that the Opposition should have decided to publicise it in the Press without giving the Congress a chance to consider such an important proposal. That i_s the crux

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[Shri K. C. Pant.] of the matter, this publication. Onesided unanimity can hardly be expected to promote consensus.

Leaving aside this aspect of the matter I would go right to the heart of the matter. I would like even now to appeal to my friends of the Opposition to weigh very carefully the consequences of their decision to force a contest. I would certainly do it because they will have to answer certain questions before our people and before the country. The first of thase questions is this. Why did they feel it necessary to contest the candidates set up by the Congress? This is a question which they to answer. have Once Dr Radhakrishnan | had removed himself from the contest, the obvious and logical choice was Dr. Zakir Husain. It is so obvious that they will have to answer this question as to why they preferred not to do the obvious thing and to go right out of their wa_v and bring into the field somebody who was not in the field. I have nothing against him. I have the greatest respect for him.

SHRI S. S. MARISWAMY: On a point of order, Sir. Is it absolutely necessary for the hon. Minister to dwell peisonalities in high offices and who are aspiring to high offices?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Mariswamy, vou were not here yesterday. You should have raised the point yesterday. So there is no point of order now. At this stage there is no point of order.

SHRI S. S. MARISWAMY: Is it at all useful?

SHRI K. C. PANT: Sir, the point is Dr. Zakir Husain is the Vice-President and his claims for the Presidentship should not be brushed aside unless there are compelling grounds for brushing aside those claims. That is a question that they will have to answer. They may not if they feel uncomfortable. They may not *UV* refer to it. But they have to answe that question put by the country. It is not a mattar between me and my hon. friends sitting opposite. V should they feel uncomfortable?

Bill. 1967

Sir, Dr. Zakir Husain has been paic rich tributes by this House.

THE VICE-CHAIRMAN (SHRI M P. BHARGAVA): Mr. Pant, may I tell y'ou that you have taken 50 minutes? Ho_w much longer are you going to take?

SHRI K. C. PANT: I shall hurry up now.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Please be brief.

श्री राजनारायण : श्रीमन्, यह जितना समय चाहें उतना दीजिये ।

श्री के**० सी० पंत**ः बड़ा शुक्रिश करता हं ग्रापका ।

श्वी राजनारायणः वही हमारा क्रपने लिये भी कहना है ।

उपसभाध्यक्ष (श्रं: महाब र प्रसाद भागव) यह तो उनकी भूमिका है ।

श्री राजनारायण : हम सब के लिये ग्रपने लिये सब के लिये यह चाहते हैं।

श्री क्राबिद क्रली (महाराष्ट्र) : इसी झटके में शायद त्रापको भी कुछ मिल जाय इसलिये ऐसा कह रह हैं ।

SHRI K. C. PANT: I need not refer to tlie personal qualities of Dr. Zakir Husain. That is not necessary and it would ^{De} embarrassing to do so in this discussion. I need only say that everybody acknowledges that he has lent grace, distinction and dignity to the office he occupies just now and nobody really questions his credentials to the Presidentship, no one that I

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know of. If there is anybody I at any rate do not know about it. The only thing that I can perhaps suspect is that there are some political parties opposite who may object to his being a Muslim. (Interruptions). It is possible. I do not know. But it is possible and I have been very careful in formulating it. But, Sir, others, I hope, are not motivated by this at all. One is constrained to say this because yesterday my hon. friend, Shri Bhupesh Gupta, made a remark. He said that he was not sure if all Congressmen would vote for Dr. Zakir Husain. I am sorry he is not here today. I would have liked to ask him what exactly he meant by this. Is it that the Opposition or Mr. Bhupesh Gupta himself has some scherci2 to lure awav Congressmen?

SHRI SHEEL BHADRA YAJEE: He was inciting Congressmen not to vote.

SHRI K. C. PANT: Or is it that he suspects that among Congressmen some will not vote for him because he is a Muslim? I want to understand what is at the back of his mind when he said that some Congressmen would not vote for Dr. Zakir Husain. If the latter was the case, then it was nothing but insidious communal propaganda and I am very sorry. I feel that this would be the very negation of our concept of secularism in which the Congress believes and which is a part of our Constitution and I would tell Shri Bhupesh Gupta that it would be very dangerous to make political capital by playing upon suspected communal susceptibilities and sentiments. It would be very dangerous thing. So I can assure my hon. friends opposite that every Congress Member will vote for Dr Zakir Husain and will be proud to vote for him and for Shri Giri and I would still appeal to hon. friends opposite, in view of all that I have said, ultimately to reconsider and to veer round to Dr. Zakir Husain in the name of justice and fairplay in public life if not anything else.

Now, may I say a word without referring *to* the Opposition parties?

Bill, 1967

श्री विमलकुमार सन्नालालजी चौरड़िया (मध्य प्रदेश) : कन्वेसिंग खत्म ?

SHRI K. C. PANT: May I say that 11 would be very difficult to justify opposition to Dr. Zakir Husain under tha circumstances which are prevailing in the country today? It would only create an impression in the country that a _t member of the minority .community who is now . . .

श्री विमलकुमार मन्नालालजः चौरड़ियाः

श्रीमन में प्रार्थना करूंगा कि . . .

SHRI K C. PANT: I have heard a lot yesterday.

श्री विमलकुमार मन्नालालजी चौरड़िया ः

• इस टाइप की चर्चा बंद की जाय तो ग्रच्छा। जैसा ग्राप ठीक समझें। हमको पर्सनली कोई दूख नहीं है।

SHRI K. C. PANT: Why are you feeling uncomfortable about this? I cannot understand.

श्री राजनारायण : ऐसे ही पेशेन्स के साथ उनको सुनना चाहिये ।

SHRI K. C. PANT: I cannot understand the feeling of discomfovt, why are you feeling uncomfortable?

श्री विमलकुमार मन्नालालजी चौरड़िया : कम्फर्ट यही है कि जब इधर से कुछ भी शब्द नहीं कहे गये और आप इस तरह कन्वेस करेंगे तो हम सरीखे आदमी जो इस मामले में शांत रहना चाहते थे वे भी अब कुछ कहने की जरूरत महसूस करते हैं।

THE VICE-CHAIRMAN: (SHRI M. P. BHARGAVA): You have said a lot on this subject.

SHRI K. C. PANT: I shall conclude by saying that this would also creatc-a bad impression abroad and I would

[Shri K. C. Pant] leave it at that. In the end may I merely say that I hope that even at this late stage it would be possible to avoid a contast and $\pm'o_r$ all of us to agree? And I am encouraged in this by the remarks of Shri Niren Ghosh who said that the Opposition was prepared to accept Dr. Zakir Husain provided something else was there. If we leave out the provided part, it means that there is no intrinsic objection on the part of the Opposition to Dr. Zakir Husain. In that casj why are they forcing a contest? Is it a matter of bargain? If Dr. Zakir Husain is acceptable according to Shri Niren Ghosh as President I cannot see the idea of their forcing a contest against a candidata who is acceptable to them. Do they want to bargain for the Vice-Presidentship I cannot understand this point of view. I would appeal to hon. Members opposite that even now it is not too late. Wo should try to get together and I hope they can ultimately veer round to our point of view and be motivated more by justice and fairplay in public life than anything else.

SHRI SUNDAR SINGH BHAN-DARI: But you have chosen a very wrong platform for this purpose.

SHRI K. C. PANT: I have not chosen it; it was chosen for me yesterday.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You try to finish; you have taken nearly an hour.

SHRI K. C. PANT: You will appreciate this is a Finance Bill. A larg2 area was covered and it would be disrespectful to this House if I did not cover all the points.

SHRI SHEEL BHADRA YAJEE: You have not said anything about nationalisation of ths banks.

SHRI K. C. PANT: Ido not want to k« much more time. I understand

you want to get on with the business. May I just refer very briefly . . .

SHRI BHUPESH GUPTA (West Bengal): Sir, he has said, hotch-potch. Why does he rfer to this thing as holch-potch?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): He has not said that; don't put words into his mouth.

SHRI K. C. PANT: I want to refer very briefly to certain allegations made yesterday by my hon. friend, Shri Rajnarain, regarding the Prime Minister. I would like to say two things. The first is that it is not...

श्री राजनारायण : मेरा पौइन्ट आफ आर्डर है कि प्रधानमंत्री इस सदन में जब चाहे तब आ सकता है । हमारा एलीगेंगन प्राइम मिनिस्टर पर है पंत जी पर नहीं है, पंत जी चाहेंगे यह तरीका जो वे अख्तियार कर रहे हैं तो दूसरे दिन उन पर आ जायेगा । हम तो अभी तक उनको छोड़ रह थ ।

उपसभाव्यक्ष (श्री महाबीर प्रसाद भागंब) : आपने यह पीइन्ट उठाया है तो डीसेन्सी यह कहती है कि आप तब मामले को उठावें जब प्राइम सिनिस्टर यहां हों । आपका कोई पीइन्ट आफ आईर नहीं है । अब डिवट नहीं कर सकते हैं ।

श्वी राजनारायण : तो मैं रिक्वेस्ट करूंगा कि आप प्राइम मिनिस्टर को यहां आने के लिये मजबूर करें और उनके ऊपर जितने चारजेज हैं उनका जवाब दिलवाएं। पंत जी के जवाब से प्राइम मिनिस्टर की सफाई नहीं होती है। अगर पंत जी कहते हैं तो थर्ड रीडिंग चार बजे तक चलेगी हम उस पर कहेंगे क्योंकि प्राइम मिनिस्टर के बारे में वह जवाब नहीं दे पायेंगे।

श्री आबिद अली : उसकी सफाई तो कभी भी नहीं हो सकती है । SHRI RAJNARAIN: All right, I will allow it.

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SHRI K. C. PANT: The difficulty is if I said nothing about the charges levelled by Mr. Rajnarain . . .

SHRI RAJNARAIN: Don't be a loudspeaker of the Prime Minister.

SHRI K. C. PANT: ... it would be disrespectful to him. He has made certain charges. He occupies a certain place in the public life of this country and if in the reply I were to ignore these .charges, I think it would be a matter of disrespect to him.

श्वी राजनारायण : पंत जी से ज्यादा दिनेश सिंह जी बोल सकते हैं । उनको ज्यादा जानकारी हो सकती है । यह नये हैं दिनेश सिंह पूराने हैं ।

SHRI K. C. PANT: As a member of the Government once a man . . .

SHRI RAJNARAIN: All right; go on.

SHRI K. C. PANT: Shri Rajnarain is an eminent man in the public life of this country. He makes some charges and if i do not take notice of those charges I would be offending him. Therefore, I do not want to be disrespectful to him. So when I take notice of the charges that he makes I thought he would be happy.

श्री राजनारायणः हां हां, कहिये ।

SHRI K. C. PANT; First of all I would like to ask him whether allegations can be made in the House without prior notice to the person concerned. That is the rule here. 440 RSD—4. SHRI BHUPESH GUPTA: Don't digress.

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SHRI K. C. PANT: That is the rule. Now that he talks of digression I would say . . .

SHRI BHUPESH GUPTA: On a point of order. There is no such rule in the House.

SHRI K. C. PANT: That is not a point of order.

SHRI BHUPESH GUPTA: Why do you say that? I will take it from the Chair.

SHRI K. C. PANT: I have no doubt about it that you will take it from the Chair.

SHRI BHUPESH GUPTA: There is no rule whatsoever. If i see a Minister is committing a theft can I not come here and say that he is committing a theft?

श्री राजनारायण : क्या यह सदन की व्यवस्था है कि ग्रगर किसी बात की हमको तत्काल जानकारी हो ग्रौर पबलिक में की हो तो हम उसको सदन में रेफर न कर पायेंगे ?

SHRI BHUPESH GUPTA: Did Shri Gulzarilal Nanda issue a prior notice to you when he made that statement?

(Interruptions)

SHRI K. C. PANT: I merely refer to this in order to put certain facts before the House and to convey those facts to Shri Rajnarain because he had raised those points. The first is about land. The land purchased by the . . .

SHRI RAJNARAIN: The first is the sable coat presented by the Russian

Government. मेरा फर्स्ट चार्ज से ल कोट

SHRI K. C. PANT: I shall give certain facts.

के बारे में था सेकेन्ड लन्ड का और थर्ड गाड़ी का।

SHRI BHUPESH GUPTA: The order can be changed, but do not say first.

SHRI K. C. PANT: The order can be changed. The purpose why I have brought this matter forward is to show that at least on some of the facts the gentleman might have informed him incorrectly and, therefore, from all the Information that we have received he had been guided by the inaccuracy of facts. The fact that I have obtained, after enquiry, is that the land purchased by the Prime Minister was paid for partly by her and partly by her late and distinguished husband, Shri Feroze Gandhi. It is entirely false to suggest or insinuate that anyone else paid for this land. That is so far as the land goes.

भी राजनारायण : कहां की लैंड ?

श्वी कें ल सीं पन्त : ग्रापने जो लैंड कें बारे में कल जिक किया था ।

भी राजनारायणः हमने तो कई बार जिक किया है।

SHRI K. C. PANT: The second thing Is the station wagon was purchased and paid ^{for} by Shrimati Gandhi's father, our late and revered leader, Jawaharlal Nehru . . .

श्वी राजनारायणः नेहरू जी के अक्राउन ट में उसका जिक कहीं नहीं है।

श्वी कीलभद्र याजी : ग्राप उनके प्राइवट सेकेटरी थे ?

श्वीं राजनारायण : मैं उनका बहुत कुछ हो गया हं ।

SHRI K. C. PANT: I am giving these facts in order to show that Shri Rajnaraln with the best of intentions may have brought these matters forward in the House, but his informant may not have informed him correctly. On the basis of facts, if I can controvert him, I hope he will then regard the information that he has received, in the light of the facts that 1 have controverted, as incorrect. The third is, it is entirely incorrect that any Ambassador car was purchased for official use by the present Prime Minister. These are the three facts. And now, with regard to . .

Bill, 1967

भी राजनारायण ः उनके पास एम्बसेडर कार नहीं है ?

SHRI K. C. PANT: जहां तक मुझे मालूम है खरीदी नहीं गई है उनके लिये ।

That is the point you made yesterday. Now, regarding the diamond necklace, Shri Rajnarain said that there was discrepancy between her statements in the two separate Houses. She had made a statement in the other House which he has probably seen. In effect, what sh_e said is this that the diamond necklace was presented to her by the King of Saudi Arabia, that it was never in her custody, that she saw it and after that it was kept by somebody, she did not even know who had it and ultimately it was sent to the Finance Ministry.

श्री राजनारायण : श्रीमन् मैंने इसके बारे में नहीं कहा था। मैंने यह कहा था कि जो श्री पदमपद सिंहानिया के जरिये डाइमंड दिया गया था वह कहां गया जो कि इन्दिरा जी ने कहा था कि हमने सारे डाइमंड झौर जवाहरात का सकाउन्ट कर दिया है। जब उन्होंने कहा था कि नेशनल डिफेंस फंड में हमने सारे जवाहरात दे दिये हैं, यह चर्चा वहां से चली हुई है। हिन्दुस्तान गाड़ी के बारे में भी मैंने कहा था। House was committed by the Prime Minister because she made different versions about this particular thing.

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SHRI RAJNARAIN: Yes, Sir.

SHRI K. C. PANT: So, it is with regard to that that I have made this statement and I hope that I have clarified it. 1 am very careful where he is concerned.

SHRI RAJNARAIN: You Are giving information about this.

SHRI K. C. PANT: I try to be very, very careful. If, as 1 have said, these facts are incorrect, I would only hope .

SHRI RAJNARAIN: What about the sable coat?

SHRI K. C. PANT: . . . that a gentleman like Shri Rajnarain, for whom I have great respect . . .

श्री राजनारायण : श्रीमन, हमारा चार्ज बो था उसका पूरा जवाब पन्त जी दें। हमारा चार्ज यह था कि सेबिल कोट उन्होंने अपने पास रख लिया और एकार्डिंग टू रूल उन्होंने उसकी मार्केट वैल्यु जमा नहीं की ।

SHRI K. C. PANT: Again, Sir, I would not offend Shri Rajnarain by replying to all the points. He wants the Prime Minister to reply some points and I must leave some points for her also.

The only thing I would say in the end is that Shri Rajnarain whom I have known since childhood and for whom I have a great deal of affection and respect, has enormous vitality and energy and if this energy and vitality could be utilised . . .

SHRI RAJNARAIN; In a constructive

^ay-SHRI K. C. PANT: ... for purposes which he himself has recognised, it would do this country an enormous lot of good. Now, he participated hi the Finance Bill and I am glad that he had so much to contribute to it, but it is a pity that his mind was diverted and he entirely concentrated on matters which were extraneous to the Finance Bill. I hope that so long as I am in this Ministry he will be good enough to give m_e a more helpful exposure to his mind. May, I, in the end, say . . .

Bill, 1967

SHRI BHUPESH GUPTA: What about Bird and Company?

SHRI K. C. PANT: Regarding Bird and Company, we are looking into the matter. The Government *suo motu* can look into certain matters.

SHRI BHUPESH GUPTA: May I explain?

SHRI K. C. PANT: We have referred this matter to the Law Ministry and we are seeking their opinion on this. The matter has not been closed. We are looking into it.

Sir, I realise that this was not the occasion for a long speech. I realise that I have transgressed the limits of your patience and perhaps the patience of the House, but in view of the wide range of matters that wer_a raised, I had no choice and seek your indulgence.

Thank you.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The question *is*:

"That the Bill to continue for the financial year 1967-68 the existing rates of income-tax with certain modifications and the existing rates of annuity deposits and to provide for the continuance of certain commitments under the General Agreement on Tariffs and Trade and the discontinuance of the duty on salt for the said year, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): We shall now take .up the clause by clause consideration of the Bill.

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Clauses 2 to 5 were added to the Bill.

Clause 1, the Enacting Formula and ihe Title were added to the Bill.

SHRI K. C. PANT: Sir, I beg to move:

"That the Bill be returned."

The question was proposed.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Dahyabhai and others, please be brief.

SHRI DAHYABHAI V. PATEL: Sir. I will not take much time of the House. I tried very much to confine myself to the Finance Bill during the First Reading and spoke mainly on financial matters. It was thereafter perhaps the discussion went on to several other matters. I am glad the hon. Minister has made an effort to reply and, in doing so, he has practically admitted that the same merry-go-round run is going on. Well, if he admits this, he should have no reason to object to the Opposition coming together or for some Members crossing the floor. Crossing the floor is a recognised procedure that happens in a democracy. It is a pity that more of it has not happened in this country and that is why we have had predominance or dominance of one-Partyrule for twenty years. If facts are taken into account, you will find that many of us who have literally crossed the floor belonged to the Congress Party before, when the Congress Party was fighting for freedom. Therefore, it is possible that some of us saw wisdom early and some of them may see it late after the elections. Thev may change their mind and cross the floor. The hon. Minister should not very much object to that. I understand how he feels when it happened in his own home-province.

[THE VICE-CHAIRMAN (SHRI M. RTJTH-NASWAMY) in the Chair.]

That I can understand.

SHRi N. PATRA (Orissa). That is two-way traffic.

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SHRI DAHYABHAI V. PATEL: There is no objection to a two-way traffic. I am not objecting to it.

SHRI BHUPESH GUPTA: You are not objecting to his crossing the floor.

SHRI DAHYABHAI V. PATEL: At this stage I felt that the hon. Minister's speech, the way in which he tried to twist what happened a little earlier to support his party's candidate for the Presidentship, was not exactly very right. This reminds me of what happened soon after we gained independence. It is a known fact, it is a fact of history that the first Prime Minister, Shri Jawaharlal Nehni, wanted my present leader, Shri Raja-gopalachari, to become the first President, and it is also a well known fact that many others felt otherwise.

SHRI SHEEL BHADRA YAJEE: You were in the Congress then . . .

SHRI DAHYABHAI V. PATEL: I hope those who do not understand very much will not interrupt. It is a historical fact that there were consultations and during the consultations Prime Minister Jawaharlal Nehru was advised not to canvass openly for any one because, in case the candidate sponsored by the Prime Minister was not elected, even though the Congress Party remained in power because of Its large majority, Prime Minister Jawaharlal Nehru being a true democrat would have to give up his place as Prime Minister. History is repeating Itself. A candidate has been sponsored by the Prime Minister, of course, supported by her supporters, but what happens if that candidate loses? The Prime Minister will remember that the Prime Minister will also have to resign even though the Congress Party has a majority. That is the true democratic tradition. May 1, Sir, draw the attention of this House to this fact? Sir, elections are a normal part of democracy and should not be avoided. It is true that in certain cases if it is possible to arrive at unanimity, it is welcome,

[Shri Dahyabhai V. Patel.] but not arriving at unanimity is no offence.' On the contrary election is the essential part of democracy. How else does one test the will of the people? In this country fortunately- thanks to Gandhiji and the way in which he laid the foundations of freedom and democracy-we have a We do not have a single democracy. paper on which all the offices are voted for as happens in some places. That is a different type of democracy. To that we are not used, and we hope that we will never have to go to that situation. Therefore, I do not think this election is anything wrong. On the contrary an election brings education to the people. election particularly in this Everv country, where literacy and education are so low, brings enlightenment, education. If we cannot give them education in the sense of educating them in the three R's. public consciousness is arousedtheir right to vote, what this country Is, why they have to vote, and so on. If only these things are put before them, this country would make greater progress. I would repeat that if the party in power had heeded the right advice that was given to them to vacate office at least three months before the election, they would not have been sitting there even with this precarious majority because the verdict of the people is very clear; the people have voted them out of office, not to office, much more so with hall of the States now outside, i was waiting patiently to hear what the hon. Minister had to say about how they are going to treat the States, particularly their demands for tackling the main problem of food. I am afraid I did not see much light in the answer.

SHRI K. C. PANT: You were not here.

SHRI DAHYABHAI V. PATEL: I $^{+}$ am sorry if I was a little late.

May I also say that we would have liked to have seen the Finance Minister at least for a short while in this House during the discussion of th«

Finance Bill? I know he has many added responsibilities since he is now the Deputy $Prim_e$ Minister. But the Prime Minister I_s in this country now and hence the Deputy Prime Minister could have honoured this House also-with Ms presence for a little while; perhaps by a few words also, as towhat his policy in some of these important matters is going to be. Not that I mean to say that the Minister who is piloting the Finance Bill has not done it ably. I am sure he has done it equally well and we have no reason to take any offence at the manner in which he has done it. I hope he will always continue to treat the House in the manner in which he has done. We may disagree on many matters; that always happens, but one would have liked to see that in the new order the Finance Minister and the Deputy Prime Minister was going to give as much attention to this House as he does to the other House.

SHRI BHUPESH GUPTA: Sir. I would not have spoken but for the reference that was made to me. Now that I am on my feet i shall say a few words. First of all I never made this kind of suggestion prophetically that а Congressman will vote against the Congress candidate. All I said was: How do you know that they are going to vote according to your will? Because vou know very well from the elections that your men had worked against your candidates. That has been helpful to us. I know, for example, in Andhra your Congress people were saying after the motor car accident to Mr. that Mr. Sanjivayya had Saniivavva become blind and it was no use voting for him. That kind of thing has been Your Mr. Yajee you put up as a said. Rajya Sabha candidate from the Bihar Assembly and it is well known that many Congressmen did not vote for him.

SHRI P. C. MITRA (Bihar): Many members of other parties also did not I follow their party mandate.

SHRI BHUPESH GUPTA; If you are so happy and confident, all to the good. I only struck a note of warning. Who am I to keep track of your elastic cpnscience? I am not the man for it.

I am glad that the Minister has said that the case of Bird and Company is not closed. But he should have been a little more expansive on the subject. Why was this order passed at all on the last day of the Minister in office? We naturally ask for his explanation. The whole thing is suspicious. I demand_i therefore, an enquiry into this matter.

With regard to the Presidential election, I wish the young Minister had not spoken in the vein in which he poke. He can give expression to his views but it sounded much more like canvassing, and it is not good either for me or for him to canvass for our respective candidates on the floor of the House. He never meant it perhaps but it sounded like that. That should be avoided here. But it is now a political contest I must say. It is *a* political contest between the nominee of the Congress Party, a one-party nominee ...

SHRI DAHYABHAI V. PATEL: Kitchen Cabinet.

SHRI BHUPESH GUPTA: That is vour speciality. I did not have the afternoon food also, so kitchen is not in my mind very much. Whether it is a kitchen Cabinet or garden Cabinet or whatever it is, the fact remains that he is a party candidate, and rightly or wrongly some other parties have come together and put up another candiate for political considerations, just as for political considerations they too have put up a particular candiate. 3 F.M. Now the whole thing has been shifted to a pure and simple political level and if it has been accentuated a_3 a political conflict and content, I said yesterday-I say it again— the responsibility rests with the Congress Party for it.

Now, si^r» our party is being accused of joining with the Swatantra Party in this Presidential contest, on this specific thing. Well, if we had all joined the Congress, then that would have been perfectly

Well, if we had all joined the Congress, then that would have been perfectly logical-that is their charge. If Mr. Dahyabhai Patel and I joined to resist some of their evil methods, some of their arrogance, then you speak of sin. You tell my friend that he has committed a sin that I also have committed a sin. (Interruptions) Here I say that it is not a sin. But Mr. Vice-Chairman, I am very much interested; I am rather amused by the sudden love of tht Congress Party for principles and other things. Here is Mr. Debabrata Mookerjee sitting in this House, an hon. Member, whom we defeated in the first election. Immediately after the election, he was appointed a Judge of the Calcutta High Court. What principle is this-may I know from the hon. Minister or any Member of this House? No principle is involved. Traffic was there from politics, after the defeat, to the Bench. Now, we

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[THE DEPUTY CHAIRMAN in the Chair.] have opened another way of traffic, from the Bench to politics. What is wrong there? Both are there. Therefore do not try to look as if you are Caesar's wife; and that as far as the principles are concerned, we are sinners. It is not so. Double-way traffic has started. We propose to pay you some of the coins back; we have been given so many coins in all this period. Some of them we want to give you back. Accept them gracefully. Therefore, I do maintain again and again that if it was still possible for the Government, for the ruling Congress Party, to come to an understanding over this matter, we would have been in a mood for understanding. We were flexible; we were prepared to consider any reasonable proposal also; we were ready to make some proposal. It was not acceptable to them. Janta* Mantar Road must realise that the country is not ruled by Jantar Mantar Road any more. Realisation must dawn upon them first, upon whoever is sitting there, that at least nine

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SHRI DAHYABHAI V. PATEL: What ig that animal barking?

barking at certain other places.

finance

SHRI BHUPESH GUPTA: Whatever animal barks, let it bark.

Therefore, they must realise it. Well, politically let u_s do it. It does not mean an individual, the issue is not about any individual today. The issue is about principle. The issue is between the Opposition, a big chunk of them₁ over a single matter, and one party, the ruling party, which has got less than 40 per cent of the total votes and which ha_s lost eight States by one single stroke in the (•lection. The issue is between the two . .

SHRIMATI YASHODA REDDY (Andhra Pradesh). Madam

SHRI BHUPESH GUPTA: The lady Member wants to get up. I very much appreciate it, it is a privilege and a pleasure to be followed by you. After all, the prodigal daughter has come back home. (Interruptions) Therefore, let us not go into that. But I do again stress here. Now the issue has shifted from a moral plane to a political plane, from what looked like en issue about consensus to the arena of struggle between the ruling party rejected by eight States by an overwhelming majority of the voters and by other parties who are in control in isome of the States, also representing the overwhelming majority of voters. Let the country decide.

Now, here I should like to say one thing because so many questions have been asked. We do not want the President to be anything more than a constitutional head. That was ^ur position at the time of Dr. Rajendra Prasad, this remains our position and this will continue to remain our position. But the President has a moral authority. It must be invoked when the interests of the nation and the masses demand it. Therefore, I would like to see a President at the Rashtra-pathi Bhavan who, if the Government advises him to do something anti-national like the devaluation or the imposition of the Proclamation or similar other things curtailing the democratic rights of liberty or striking at democracy or undermining the federal aspect of the Constitution or to go against the non-Congress Government! in an unjust manner and if the Prime Minister sends such an advice to hmou would have the courage to tell him, "Well, look here, Mr. Prime Minister, you are asking me to undermine the democracy in the name of the Constitution. You are asking me to prostitute my legal authority for your constitutional authority for the sake of your party. Choose one of these two courses. Either accept my advice and modify your decision or I will quit office." I never like a President who would say, "I do not care for Parliament." That would be the beginning of dictatorship. Therefore, I lay down the principle. After all, now the time has come; it is for you it is for us. In our Constitution there is a provision for the impeachment of the President. And let us declare that whoever the President may be, if he goes against democracy, if he goes against the fundamental interests of the nation and takes the side of the worst exploiting classes, then it will be open to all the democrats, no matter which party they belong to, no matter who that President is, to invoke that particular provision of the Constitution and table a motion of impeachment. That is our line. Therefore, it is quite clear as far as that thing is concerned.

Madam Deputy Chairman, I should not be misunderstood because some people are telling as if we are preparing the ground for dictatorship or some such thing. We have been living under what Mr. Setalvad called a constitutional dictatorship. And these [Shri Bhupesh Gupta.] gentlemen coming from the opposite side tell us that hy the political choice that we have made we are preparing for the evil day a_s if they have all been angels sitting there. Please do not take sides.

SHKIMATI YASHODA REDDY: Madam Deputy Chairman, I am trying to catch your eye.

SHRI BHUPESH GUPTA: You have caught all our eyes.

SHRIMATI YASHODA REDDY: After you, if the Chair allows me, I want to speak, not with your permission, but with the Chair's permission.

SHRI BHUPESH GUPTA: Why are you concerned with a pair of eyes? So many eyes are on you.

SHRIMATI YASHODA REDDY: I am only concerned with the Chair's eyes, not with anybody else's.

SHRI BHUPESH GUPTA: I know that you never like my eyes. What can I do to my eyes?

THE DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, firstly look at the Chair and then you must be aware of the time and be brief now.

SHRI BHUPESH GUPTA: I am surprised at the lady trying to catch another lady's eyes. Everything that the Congress does is abnormal; nothing is normal nowadays. Women are catching women's eyes; men will catch men's eyes. That is the situation to which we have come. I can understand the intellectual doldrums and other things. Wonderful things, I say. But being a normal being, I look at you and catch your eye.

Now, the position is this. As far as the other aspect is concerned, he ha; replied to some of the charges made by my hon. friend, Mr. Rajnarain Well, I think it should be done—whei charges are made, no matter how oi by quoting a letter—the Government

should always reply. We shall give them this advice and we are giving this advice to our Ministers and friends that charge is made by whenever а anybody, reply to that charge immediately. Do not skip it. This is in public interest. I hope that will be observed by all. I think that is proper. These things should be cleared up. But one thing I should like to say whether Mr. Rajnarain likes it or not. This Mathai business I do not like. Mr. M. O. Mathai's name comes up again and Cannot this Government enquire again. from Mr. Mathai why and how he wrote that letter when Miss Padmaja Naidu has said that she has not received that letter? Either he sent a letter or he did not send. If he sent that letter, then the Postal authorities are responsible for not delivering it to the Governor.

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SHRI K. C. PANT: Mr. Rajnarain should find out.

SHRI BHUPESH GUPTA: If the Postal authorities are not responsible, then the Minister in charge should explain why the letter was not delivered. Now if the letter has been delivered, obviously somebody has delivered the letter. But we take it that what the Governor says is true. Anyhow, Madam Deputy Chairman, I hope my friend, Mr. Rajnarain, will not misunderstand me.

As for the charges, I am not interested in the necklace or the mink coat or the overcoat or whatever it is. I do not know any such thing. But I do not like a former officer of the Government of India, who has been mentioned on the floor of the House, going and meeting Members of Parliament. I do not say that he has met me. He has, perhaps, not met me, I do not like his going and meeting Members of Parliament, producing letters which he is supposed to hav< written to some Governor Of thing) like that. I do not like such things Therefore, I think the Governmen should examine in a proper wa] Mr. Mathai. They should know or

what legal grounds they can examine him because by the writing of the letter, I do maintain, one gets the impression that it has been written with a certain political motivation; it has been written with a malice; it has been written in the style oi a pureand simple blackmailer. The language is one of a blackmailer. If that is so, are we going to permit blackmailing tactics by former officials of the Government of India, I should like to know. I am told that he was at one time an Assistant Secretary or some euch thing. Is he getting his pension still, I should like to know. If so_> do I understand that the Government of India pays pension to a blackmailer? Well, the letter is patently in the language of a blackmailer. It can be sent to Chicago as a sort of good lessons for blackmailers.

Madam, here I am not concerned with the charges. I know blackmailers also sometimes utilise certain things for their purpose. I am not concerned with this matter. But how is it that the letter, which was sent to the Governor, this man has been circulating? The presumption, therefore, follows that he may not have written this letter at all. But the letter was written to Miss Padmaja Naldu and he thought that the name should be given in this manner and circulated in order to add weight to The whole matter calls for an it. investigation. Madam, I would like to submit to the Government of India their creation. I that Mathai is know how in the Tin Murti Marg this Mathai was reared up year after year, built up from a Personal Assistant into overlord in the Central an Secretariat here. And you will be surprised, Madam Deputy Chairman, that some officer has even written criticising me for criticising Mr. Mathai here. He says that when Mathai was in office, the I.C.S. people were put in their good place. Now the I.C.S. people are ruling this country, he writes, because Mr. Mathai is no more. Am I to believe such a gangster who writes like that? I have seen it with my own eyes. He also

says that because he is out of the Central Secretariat, now the I.C.S. people have become all overlords and have got a free When he was ^m the Central run Secretariat the I.C.S. people were all controlled. There should be a limit to this sort of conceit and check. Therefore, I ask Mr. Rajnarain to examine the would charge properly himself. I will be with him in castigating this Government. (Time Bell rings). Of course, I am interested never in character assassination, but I am with him when he makes certain charges against the Government. But as f^{ar a}s this question is concerned, I demand that the Mathai question should be reopened. The entire record of Mr. Mathai should be reopened. I pointed out in this House, when I spoke of Mathai affairs many years ago, how he was in liaison with the Americans. I named certain Americans also whom he was visiting there. I also make it clear that he was in liaison with the Birla family at that time. (Time Bell rings). I gave certain other facts which should not be repeated. I also pointed out in this House that when Mr. Mathai was getting Rs. 1,800 a_s his salary through the South Avenue post office, he was sending out Rs. 5,000 or Rs. 6,000 per month. When such a man is in the picture, I will have to pursue it. This Government I would like to fall any day. That is not the question. But I would not like the Government to be treated in a particular way that this man, Mathai, wants to treat it.

Madam₎ everybody knows that this man wanted nomination for the Lok Sabha from Kerala. Everybody know_s how he is familiar with some high-ups. But when the Congress High Command did not give him nomination . . .

THE DEPUTY CHAIRMAN: There are two other speakers. Please wind up.

SHRI BHUPESH GUPTA; Madam 1 Deputy Chairman, the charges should be answered BO natter who madt

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them. Forget that, and the fact of Mathai's letter, since he has admitted having written it to Miss Padmaja Naidu, that must be considered. The style and language of the letter, his presentation of the whole thing and the arrogant style in which the letter is written is peculiar. Everybody to him is "Padmaja", "Indira" or some such thing. He does not say "Mr." or "Mrs." or "Shri" or "Shrimati". Well, I say this Congress Party sitting there, they built up this man, and when he is trying to strike at you, at least now admit that you committed a crime in having appointed him in a high place.

I return to the subject again. This question should be examined. The Central Government should order the Central Intelligence Bureau to examine or through some other agency to examine and find out from Mr. Mathal the circumstances in which the letter was written and the intention wi'n which this letter was written, the name of the post office at which the letter was posted in the name of Miss Padmaja Naidu. All these things should be gone into. It is a very, very serious thing. I think Mr. Mathal should be at least taken care of in this matter. Charges about Ambassador car or some such thing are absolutely apart from this thing. Mr. Rajnarain wants to serve the public cause. I agree with him. The charges should be answered. Whether they are true or false, it will be seen after hearing the Government answer.

As far as this man is concerned he is in Delhi behaving in this manner. I know some people in the Congress Party who are entertaining him.

THE DEPUTY CHAIRMAN: That will do.

SHRI BHUPESH GUPTA: Some people in the Congress Party are entertaining Mr. Mathai. He is in liaison with men in important p'aces. Do I have to divulge all these things? (Time bell rings)

Bill, 1967 THE DEPUTY CHAIRMAN: That will do, Mr. Gupta.

SHRI BHUPESH GUPTA: I hope the Minister wi'l make a statement and clear up this whole thing. We want to fight an honest, forthright battle with the Congress. But we do not want this political battle with the Congress Party in the Government to be tarnished by such interlopers. That is all that I have to say.

THE DEPUTY CHAIRMAN: Shrimati Yashoda Reddy.

SHRIMATI YASHODA REDDY: Madam Deputy Chairman . . .

THE DEPUTY CHAIRMAN: I hope you will all be very brief.

SHRIMATI YASHODA REDDY: ... I thank very much Mr. Bhupesh Gupta for having welcomed me back. Even though he called me the "prodigal daughter" of this House, let me tell him. They say 'East, West, Home is best.' Rajya Sabha is my home and I have come back to the home I belonged to.

Madam, today, first of all I did not want to take part in this Finance Bi'L But so many things, which have nothing to do with the subject, especially the Presidential election and the way in which the nominees have been discussed, have been referred to here. But I would like just to say one or two points to Mr. Dahyabhai Patel. He said that he welcomed the e^{ctions}. Certainly we also like to welcome elections as much as he welcomes, rather more than he wants. When he talked about elections, he evidently meant that we did not know ibout elections. He was so e'oquent ibout traditions. He said that we in ;he Congress Party did not know how ;o keep up traditions. I have to :ubmit one thing to him through you, Hadam. He referred to the elections)f Mr. Rajagopalachari and the great *"'Mtions of Pandit Jawaharlal Nehru his morning. But let me point out hat the whole Hon-3 hers with me

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Finance and the press and the public wou'd have noted how when our beloved Chairman was going away, when the whole House was giving him felicitations. the Leader of the Swatantra Party, did not have a word to say. Irrespective of the person who held the Chair and the party to which the Chairman belonged, the leader of an Opposition party, in all grac'iousness, ought to have said, irrespective of his own convictions, even convenience, some good words. is he the man to talk about traditions, I would like to ask. I think we know traditions better than he knows . . . (.Interruption.) I do not get as much time as Mr. Bhupesh Gupta gets ana so him not interrupt. Then, Madam, he said "Are you not bothered about Congress reverses and about the Congressmen fact that defeated Congressmen?" Coming from Andhra Pradesh, I can say that it was the fight Communist parties between the two trying to beat each other that helped Congress to win, more than anything He also said that my good friend Mr. Pant in his speech was convassing for Dr. Zakir Husain. I am sorry that such an impression was given. But knowing as I know Mr. Pant, I am sure he wfl never do such a thing. Madam, I would like to say that a person of the personality and stature of Dr. Zakir Husain does not need any canvassing, (Interruption.) Do not interrupt. I did not interrupt have been talking

when you were speaking. Mr. Bhupesh Gupta said "We about principles; We told the Congress Party to have principles." I would rike to say here that we would always like to hear, understand and appreciate the pood points put forward by the Opposition. If it was they who fought for some good principles why should they now go off from those principles? If they taught us something, why not they themselves the thing they taught retain us? They say that we have brought politics into the Presidential election. challenge their contention. Thev sav: "To-day the Presidential election is

ter of personality or a matter of Constitutional propriety; it is a matter of . politics; it is a question of fight between Shrimati Indira Gandhi and other political parties." But I would say that it is the Opposition parties who are bringing in politics into the Presidential election . .

SHRI BHUPESH GUPTA: You have got your own party candidate . . .

SHRIMATI YASHODA REDDY: That is different. But I would say that certainly we did not bring politics into it. I am not bringing anybody's name. But what I would like to tell my hon. friends is that we did not bring in politics, but it is they who introduced politics into it and turned it into a question of politics rather than a question of Constitutional rights and so on. Madam, I really wanted to talk about these two points only-about tradition, to Mr. Patel and about principles to Mr. Bhupesh Gupta.

Thank you.

SHRI ABID ALI: Madam Deputy Chairman. I do not know who is influenced by Americans and who is obliging them. That is a matter which only remains as an allegation by interested parties like the Communists. But it has been proved and established doubt that amongst beyond the Communists, there are people who are obliged by the Chinese and there are people who are obliging the Chinese, and there are people who are fighting to make the Chinese win and take possession of as much land that this great country possesses as they can. And that is why these people are working as fifth columnists for the Chinese. They should be ashamed of their actions. They just try to create a situation by which they make people believe that Congressmen are under the influence of the Americans-But the Americans have never invaded India. The Americans are nowhere near India, But it is these people who are friends of the Chinese, who are always praying "Let the Chinese attack India again" so that they may

[Shri Abid Ali]:

help them and tell the villagers on the border "Here are the people who are coming to give you real liberty"...

SHRI BHUPESH GUPTA: Madam Deputy Chairman, I request you to adjourn the House. A Member is guffering from mental dementia and on humanitarian grounds, let us adjourn for a few minutes . . .

THE DEPUTY CHAIRMAN: You please take your seat

SHRI ABID ALI: The hon. Member should understand that abuse does not argue a case. He has been telling how We are being influenced by Americans and how we are obliging the Americans. But I am only making a statement of fact, and up to this time no Communist denies that he is a friend of China. This is the factual position . . .

SHRI BHUPESH GUPTA: Mr. Nanda also said that . . .

SHRI ABID ALI: By saying this, day does not become night and night does not become day. It is known to everybody. Everybody knows that he is a friend of China which is an enemy of this country . , . (*Interruption*) I am referring to Communists.

Now, Madam, politics should not be brought in so far the Presidential election is concerned. What happened in 1952 ? What happened in 1957? How elections were held in 1962? Our great leader, Pandit Jawaharlal Nehru, invited Dr. Sarvapalli Radha, krishnan, who was never a Congressman, who was never a friend of the Congress and who was never kind to the Congress also, to become the Vice-President and Chairman of this august Housi. At the time of the last election, he consulted other political parties and Dr. Radhakrishnan was elected. Now, not only are the Opposition parties bringing pontics in the matter of the election of the President, but it was a very unfortunate day for India when they Chairs projected

***Expunged as ordered by the~

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politics into the judiciary which has such a big name and is so much respected. And my good friend Mr. Pant pointed out in his reply how these people manoeuvred it and without consulting the Congress Party, without even getting the consent of the persons whom they were proposing for the posts of the President and the Vice-President, they announced their names in the papers and wanted the Congress just to follow them. This is dictatorship to which we are so much opposed. Certainly we will not follow these people who want to establish dictatorship. Before Mr. Chagla was appointed Ambassador, he was the Chief Justice of Bombay. He resigned the post. Then he was offered the post of Ambassador after many months. How much shouting was there at that timethat this Congress Party is influencing judges by giving them these posts and so on? Everywhere the Opposition parties tried to agitate on this issue. Now they unite themselves and attempt to pollute the judiciary by offering the Chief Justice of India the post of the President of India. It is very unfortunate. The posts of the of the Public Chairman Service Commission, the Auditor-General and the Chief Justice of India and the like should remain above politics. Everybody accepts it. Let them remain above politics. These friends, when some posts were offered to judges, were vehemently retired denouncing the decision and saying that no post should be offered to any retired judge. Now the Chief Justice of the Supreme Court, although he had decided to resign, was in office whan the offer was made by these people. They were once saying that a judge should not be offered any post after retirement. Now while he is working as Chief Justice, they offer him the Presidentship of India and then tell the Congress about it. Of course, unanimity in some other situation would have had some respect, but the situation in which all this has happened is very unfortunate for this country. And now what happens is that he agrees to contest and in spite of that*** Where are we going?

SHRI BHUPESH GUPTA: On a point of order. Now he is discussing the conduct of a judge. The judgment was delivered yesterday.

SHRI ARJUN ARORA (Uttar Pradesh): * * *

SHRI BHUPESH GUPTA: The conduct of a judge he is discussing,

SHRI ABID ALL- . .

SHRI BHUPESH GUPTA; I very much appreciate your speech because it reminds me of so many other things. The judgment was delivered yesterday when he was till a judge. The case had been heard.

SHRI ARJUN ARORA: * » *

THE DEPUTY CHAIRMAN: All this will be expunged. I am listening to him. I do not see why you should go on levelling those charges. I think this will have to be expunged.

SHRI ABID ALL: Of course, Mr. Subba Rao has~lost nothing because after a few days he is retiring and so he has made no sacrifice. I would request the Opposition parties kindly, in the name of the requirements of the judiciary, its status, its independence and the need for a democratic set-up, to reconsider their decision. In the light of What my friend has said some time back, so far as our retiring Chairman is concerned, you should accept him and at the same time do justice to the gentleman who deserves it in the words which you all uttered this morning. Be honest to your words and (a) pledge your support and ensure his unanimous election and (b) in the name of the requirements of an independent judiciary in this country, kindly reverse your decision and tell Mr. Rao that the Chief Justice of India should remain always independent and no party, at any time, should give him bribe or attempt to influence him by any method and tell him that there should be no more of this and he should not allow anyone to exploit the situation as is being done. We

***Expunged as ordered by the Chair.

will not do. Of course, there was some possibility of adjustment but the friends in the Opposition are responsible for what is happening and it will be known in the course of time to th_e public also and the bad part they have played will ever remain a black mark for them.

श्री राजनारायण : माननीया . .

THE DEPUTY CHAIRMAN: I will give everybody a chance but this is the Third Reading and I am leaving it to the good sense of the Members.

श्वी राजनारायणः ठीक है सबके गुड सेन्स पर छोड़िये अपनी तरफ से प्रतिबन्ध न लगाइये।

THE DEPUTY CHAIRMAN: This is the Third Reading. You should say relevant things.

श्री राजनारायणः मुझ ग्रफसोस है मुझे ज्यादा समय लेना पड़ेगा क्योंकि पन्त जी ने ज्यादातर ग्रपने जवाब में मेरी बातों को कोट किया है । एक-दो सेन्टेंस मैं पढ़ देना चाहता हूं 'हिन्दुस्तान एम्बेसेडर कार' । हमने यद्ग था :----

"When the Finance Minister, Sachindra Chaudhuri, advised Indira to use a small Government car in the interests of economy, she promptly had a new Hindustan car bought at Government expense exclusively for her trips to Parliament House (to impress MPs) and retain the newly imported provocative air-conditioned American luxury car for her other travels."

इन दोनों कारों के बारे में पन्त जी ने कोई चर्चा नहीं की। पन्त का जो कहने का तरीका है उसकी में तारीफ करता हूं यानी एक गलत बात को भी किस सरलता से और सुगमता से कहने में ये पन्त मंत्री साहिर हो रहे हैं— इसके लिये उनकी मैं तारीफ करूंगा। मगर मैं चाहता था कि जब उन्होंने जवाब देना ही

[श्री राजनारायण]

ज्यादा समय तो भाननीया ग्राप मझे दे नहीं पार्येगी, इसलिये खास-खास बातों की ग्रोर आना चाहता हं। एक बात हमारे मित्र भूपेश जी ने कही-पता नहीं वे कहां चले गये। मैं चाहता हं कि सदन में हर ग्रादमी जरिसप्रडेंस को कुछ पढ़। जुरिसप्रहेंस का सार क्या है ? अगर कोई चोर है, हो सकता है चोर, मगर बह चोर 'ए' को न कहे कि तुम चोर हो बल्कि वह अपनी सफाई दे। ब्लैक-मेलर कहीं पर किसी की निन्दा भी करा सकता है और ब्लैकमेलर किसी की तारीफ भी करा सकता है। दोनों ही हो सकती हैं। जिस ढंग से जस खुबी और बारीकी से श्रीमती इन्दिरा नेहरू गांधी के पक्ष में एक विरोधी दल का नेता बोल सकता है, वही श्री भूपेश गुप्त का भाषण था । मैं इसके लिये उनकी तारीफ करना चाहता हं। हां, मैं इसके लिये तयार हं। में माननीया, आपने अभी भी कह देना चाहता हुं कि एम ० न्नो ० मयाई की शक्ल हमने नहीं देखी है। एम ० ग्रो० मथाई ने ग्रपने पत में लिखा है---जिसके सम्बन्ध में हमारे पन्तजी ने विवरण दिया---कि पद्मजा जी ग्राप यहां आई तो श्रापने मझको फोन किया। मैं उस समय यहां नहीं था, आया तो घर पर मालम हन्ना कि श्रापने फोन किया, इसलिए मैं यह खत आपको लिख रहा हं। उसने खत में पुरा-पुरा लिखा है कि मैं हैरत में हूं, मैं वाहता हूं कि मैं इन्दिरा की मदद करूं, मगर इन्दिरा की मदद मैं कैसे कर सकता हूं क्योंकि इन्दिरा ने हम लोगों की पोजीशन को गड़बड़ कर दिया कि उसने पब्लिक स्टटमेंट दे दिया कि जो कुछ हमारे पास वल्यूएबिल गिफ्ट्स हैं वे हमारे दाप और दादा से मिली हैं। फिर उसने लिखा है कि जब तक मैं पंडित जी के पास था, इन्दिरा गांधी के पास मिन्क कोट नहीं था। पंडित जी का एकाउन्ट वे डील करते थे, पंडित के एकाउन्ट में कोट की कोई चर्चा नहीं थी।

Bill, 1967

SHRIMATI LALITHA (RAJAGO-PALAN) (Madras): This matter was raised by Shri Rajnarain previously and the Chair has given a ruling in regard to this and the Chair has also taken his letter and the very fact that Dr. Padmaja Naidu did not receive any such letter has been confirmed any such letter has been confirmed and he informed the House about this.

THE DEPUTY CHAIRMAN: You know about it and you make a note of it.

श्री राजनारायण : इसी पर भूपेश जी को आपने 20 मिनट सुना । नुझे इससे कोई मतलब नहीं कि पश्चजा नायडू को लेटर मिला या नहीं । हमारा काम पूरा हो गया जब हमारे चेयरमैन साहब के पास जा कर एम० आ० मथाई ने कह दिया कि यह हमारा लेटर है । अब एम० ओ० मथाई ब्लैकमेलर हैं .

(Interruption)

THE DEPUTY CHAIRMAN: Mr. Rajnarain, you have nothing else on the Third Reading.

श्री राजनारायण : मेरी मजबूरी है। मैं अंग्रेज़ी में बोल् तो बोल सकता हूं। ग्रंग्रेजी मैं भूपेश गुप्त आध घंटे बोल गये। क्या हिन्दुस्तानी में बोलने का मतलब यह है कि हम बोल न पायें।

उपसभापति : बोलने के लिये मैं नहीं कह रही हं; इस विषय पर न बोलें।

श्री राजनारायण : माननीया, इसी पर भूपेश गुन्त ने 20 मिनट लिये, इसी पर के० सी० पन्त ने 10 मिनट चर्चा की।

SHRI M. M. DHARIA (Maharashtra): On a point of order. My point of order is, I would like to draw your attention to Rule 240 which says:

"The Chairman, after having called the attention of the Council to the conduct of a member who persists in irrelevance or in tedious repetition either of his own arguments or of the arguments used by other members in debate, may direct him to discontinue his speech."

I believe in this House we have been listening to this repeated argument o* Mr. Rajnarain over the letter of Mr. Mathai on several occasions. It is not only repetition but it is a tedious repetition and under these circumstances I request you to stop Mr. Rajnarain from repeating his arguments. It is against the Rules and the Code of Conduct and Procedure.

उपसभापति : ठीक है, रिपीट नहीं करना चाहिये ।

श्वी राजनारायण : मैं झापके जरिये माननीय भित्र मोहन धारिया को बधाई देत हं कि कम से कम उन्होंने इस रूज को तो पढ लिया । मैं अब इन समय रिपीट नहीं कर रहा हं, मैं श्री के० सी० पन्त का जवाब दे रहा हूं, मैं श्री भूनेण ग'त का जताब दे रहा हूं। श्री भनेश गत ने जब इपकी चर्चा की थी उस समय थोडे समय के लिये इस सदन से धारिया साहब का ग्रस्तित्व विजन्त था । I have got every right to say this at this time.

SHRI M. M. DHARIA: But not to repeat the same thing.

Bill, 1967 SHRI RAJNARAIN: I am not repeating.

SHRI M. M DHARIA: You have been repeating and, Madam, we shall not allow it.

DEPUTY THE CHAIRMAN: Be reasonable, Mr. Rajnarain. You have raised this subject In and out during the session. It does not add to its weight by your repeating it. I have also known the ruling given by the Chairman on this. You must know as a good parliamentarian how far to go and when to stop. You can-speak otherwise than on this.

श्री राजनारायणः बिल्कूल सही ग्राप कह रही हैं, आपका कहना मैं बिल्कूल सही मानता हं मगर मैं यह चाहता हूं कि मैं भी जो सही कहं उसको दूसरे लोग भी सही मानें । मैं अपनी ओर से कुछ नहीं कह रहा हूं, हमारे सम्मानित सदस्यों ने जो ग्रारोप लगाये हैं ग्रौर जिस ढंग से उसकी चर्चा की उसके बारे में मैं ग्रब सफाई दे रहा हूं।

अब दूसरी बात मैं इसके बारे में अभी साफ कहे देता हं कि यह सही है कि यह ठीक है कि ग्राज से दो दिन पहले हमने श्री एम० ग्रो० मथाई से बात की कि क्या प्रिविलेजेज कमेटी में जो पत्न में तुमने चार्जेज लगाये हैं उनको साबित करने के लिये तुम तैयार हो . .

सरदार रघुवीर सिंह पंजहजारी (पंजाब): यह वही बात है।

श्री राजनारायण : यह वही बात नहीं है। माननीय This is a new thing.

THE DEPUTY CHAIRMAN: I appeal to the hon. Member; when the Chairman has given a ruling on this, about the letter that he has read, his consultation with the person concerned, and he has said that this is a closed matter. I do not know how you can go on with it.

THE DEPUTY CHAIRMAN: Others may have said it, but why should you repeat it?

श्वी राजनारायण ः मीठा भीठा गण्म कढूआ कढूआ थू, जिसके भाषण का ग्रंश प्राइम भिनिस्टर की भलाई में जाथ उसको कहने दिया जाय मौर जिसका न जाय उसको न कहने दिया जाया :

THE DEPUTY CHAIRMAN: I was not here for the whole of Mr. Bhupesh Gupta's speech. I do not think he went to this length—I am not quite sure. But what is the use of your repeating and repeating and repeating it? Have you nothing new to say?

श्री राजनारायण : I am not repeating Madam. इसलिये में आपसे अर्ज करना चाहता हूं, मैं सिर्फ इस बात को पंत से कहना चाहता हुं कि जो यहां पर उन्होंने श्रीमती इन्दरा नेहरू गांधी के कहने के अनुसार सफाई की वह सफाई काफी नहीं हूं, मैं पंत जी से निबेदन करूंगा कि अगर उनको श्रीमती इन्दरा नेहरू गांधी ने कहा हो इस तरह से सफाई देने के लिये तो फिर जा कर पूछें और आ कर संदन को बतायें, सारी बातें बतायें कि उनको कितना रुपया मिला और कितना नहीं मिला

श्री एम० एम० धारिया : आन ए प्वाइंट आफ यार्डर ।

श्री राजनारायणः मैं मंती जी की वात को इस वक्त रेफर कर रहा हूं, आगे वह कभी नहीं रेफर किया गया है। क्या तसाणा है। प्वाइंट आफ आर्डर, प्वाइंट आफ आर्डर।

श्री एम॰ एम॰ धारिया: मंडम्, जान ए प्याइंट ग्राफ आर्डर । यहां तमाणा कुछ नहीं है । राजनारायण जी हैं तो तमाणा होगा, हम यह तमाणा नहीं चाहते । I have a point of order and that point of order is that these arguments against Shrimati Indira Gandhi, our Prime Minister, have been stated by Mr. Rajnarain not on one occasion but on several occasions. He should be stopped and, Madam, you should not allow him to speak that way.

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SHRI RAJNARAIN: Who are you? You have no right. I will say whatever I like, you will see. You don't stop me, but if you stop me in this way, you will be treated in that way.

THE DEPUTY CHAIRMAN: Please say something new.

श्वी राजनारायण : क्या इसका मतलब यह है कि कांग्रेस पक्ष के लोग अगर किसी बात पर एतराज करें तो माननीया आप कहें कि हम न बोलें । माननीय मंत्री जी ने कुछ नई बातें वताई, माननीय मंत्री जी ने त्रधान मंत्री की ओर से सफाई दी इतलिये मैं माननीय मंत्री जी की दी हुई सफाई के बारे में बोल रहा हूं । एक नई बात कह रहा हूं, मैं उन्हीं बातों को नहीं कह रहा हूं । धारिया साहब ने एक रूल को कोट कर दिया, कह दिया नहीं बोल सकते, इससे कुछ नहीं होता । मैं भी पालियामें उरी पढ़ति जानता हूं, इनके से न मालूम कितने लोगों को हम सिखा सकते हैं । क्या समझा है ।

SHRI M. M. DHARIA: Madam, Mr. Rajnarain i_S not following the rules in spite of . . .

SHRI RAJNARAIN: I am following every decent parliamentary procedure.

श्री आबिद अली : प्रयोगीन बोलो ।

श्री राजनारायणः ठीक है, मैं आपसे अर्ज कर रहा था ...

उपसभापतिः नया कुछ बताइये ।

श्वी राजनारायणः अव मामला पूरा का पूरा ग्रा गया । श्री के॰ सी॰ पन्त ने करीब 15 मिनट तक यहां पर प्रेसिडेंट के बारे में

Bill, 1967

कहा है। मैं बहुत ही अदब के साथ कहता ह कि अगर श्री कें० सी० पन्त या इस सदन के कोई सम्मानित सदस्य डा० ज।किर हर्तन के लिये कतवैधिंग करें सही मातों में तो उसमें हमें कोई गुरेज नहीं है । मैं चाहता हं कि अगर कांग्रेत पार्टी ने कैंडीडेट बनाया है डा० जाकिर हसूत को तो कांग्रेत पार्टी के लोग उनके लिने कनदेसिंग करें, कनदेसिंग करना कोई बरी बात नहीं है। श्री के० सी० पन्त जी को मैं कहता हं बावजूद उनकी तमाम कमियो और खामियों के चंकि वह कांग्रेत पार्टी में हैं उनको मैं मुहब्मबत करता हं, हम उनको दिल से मुडब्बत करते हैं और इ∃लिये महब्बत करना चाहते हैं कि वह दिन बहुत नजदीक झाने वाला है जब कि वह कांग्रेत पार्टी को छोड कर हमारे साथ जायगे, लेकिन एक सत्य को कि पालियामें री डेनोकेती क्या है उसको देखना चाहिये । इसका आधे घंटे तक विवाद हुआ । भूरेश गुन्त ने कल इतके बारे में क्या कहा था। जो कुछ राजनारायण ने कहा था करीब करीब उसी को भूगेश गुप्त ने कहा था इसलिये मैं जो जवाब दे रहा हूं अपनी खोर से हम समझते हैं कि भूवेश गृत्त का भी जवाब हो जायगा।

Finance

माननीया विरोधी पक्ष पूरी पूर कोशिश की ग्रदब के साथ कोशिश की कि राष्ट्रपति का चुनाव सर्वसम्मिति से हो जाय । जो लोग कहते है कि विरोध पक्ष ने नहीं की वह पालिटिस्क खेल रहे हैं। मैं ने ग्राज भी किया । हमारे बहत से दोस्तों ने कहा कि तूमको कामराज के पास नहीं जाना चाहिये क्यों कि वह एक पार्टी के नेता हैं। हमने कहां कि नहीं इसमें एक पार्टी का प्रश्न नहीं है यह एक राष्ट्रीय प्रक्त बन गया है इस लिये मैं कामराज के पास जाऊंगा । सुबह ग्रपने मित्र जार्ज फर्नेन्डीज को लिया और सीघ कामराज के पास चला गया 9 बज हमने उससे बातचीत की अप्रौर हमने उनसे कहा कि आराप इस समय रुलिंग पार्टी जो केन्द्र में है उनके नेता 440 RS-5.

आपकी सिंगिल पार्टी सब से बडी है इसलिये हम आप से रिक्वेष्ट करने आये हैं कि ग्रब भी ग्राप वह कदम उठावे जिससे कि मानरेविल ढंग पर राष्ट्रपति का चनाव सर्वसम्मति से हो जाय । उन्होंने सीधा जबाव दे दिया : Impossible it cannot be done at this stage. उन्होंने कहाः यह असम्भव है, ग्रब लड़ाई होगी, यह इस समय नहीं हो सकता । फिर हमने रिक्वस्ट किया कि म्राप नेपो-लियन बनोनपार्ट बने ग्रीर इम्पासिबिल शब्द ग्रपनी डिक्शनारी से निकल दें । हमने कहा कि इम्पासिबिल शब्द को निकालें । नथिंग इज इम्पासिबिल, हर चोज ममकिन है 13 तारीखतक नामिनेशन होगा लेकिन फिर भी उन्होंने कहा कि पार्लियामेंटरी बोर्ड की बैठक हो गई पालियामेंटरी कमेटी की बैठक में फैसला हो गया, अब मैं कुछ कर नहीं सकता । यह 9 वज को जवाब ग्रा गया तो हमने तमाम दोस्तों को बता दिया कि कामराज का रिएक्शन यह है। हम सारे के सारे भूपेश जी और सारा का सरा विरोधी पक्ष चाहते थे कि प्रसिडेंट का चुनाव सबं-सम्मति से हो जाय . . .

सरदार रघुबीर सिंह पंजहजारी : आपका सुझाव क्या है ।

श्वी राजनारायणः मैं दे रहा हूं, सुन लीजिये, घबराइये नहीं । मैं सब की बातें धीरज से सुनता हूं किसी के बीच में बोलता नहीं हूं । हमें डेमोकेसी बताई जा रही है । श्वी के० सी० पंत जिस राज्य से ग्राते हैं जिस राज्य में उनके जीवन का ज्यादा हिस्सा व्यतीत हुग्रा है जिसमें पले पोसे हैं उस राज्य में कांग्रेस पार्टी की दुर्दशा क्या हुई उसको भूल गये । ग्राज के 20 दिन पहले कौन कह सकता था कि चौधरी चरणा सिंह जी इस तरह से कांग्रेस से ग्रलग हो कर के ग्रायोंगे मैं ग्राज चेतावनी देना चाहता हूं कि ग्रगर कांग्रस पार्टी डा० जाकिर हुसैन को कांग्रेस पार्टी का कैंडीडेट बना कर चलना चाहती

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[श्री राजनारायण]

है तो ग्रीर डा० जाकिर हसैन उसे एक्सेप्ट कर के चलना चाहते हैं तो मझे डर है कि डा० जाकिर हसैन हमारे प्रसिडेंट बन पायेंगे। मैं ग्राज सफाई के साथ कहना चाहता हं कि कांग्रेस के अन्दर जो इंटरनल कांटेडिक्शंस है वह सेल्फ इंटरेस्ट को लेकर एक दूसरे से क्लेश करते हैं. ग्राज एक तीर में दो शिकार किया जा रहा है ग्राज जो लोग प्राइम मिनिस्टर इन्दिरा गांधी को प्राइम मिनिस्टर नहीं देखना चाहते हैं वह चाहते हैं कि डा० जाकिर हसैन जिस दिन हारेंगे उसी दिन ग्रावाज बलन्द होगी कि इन्दिरा गांधी हटें। वह दिन आकर रहेगा और इसलिये जो लोग चाहते है कि डा० जाकिर हसैन प्रसिडेंट हों ग्रौर श्रीमती इन्दिरा गांधी प्राइम मिनिस्टर रह जाये उनसे करबद्ध प्रार्थना है कि ग्रब भी समय है चेत जाओ नहीं तो धोखा खाओगे। हम दोष नहीं देंगे । हम चेतावनी के रुप में कह देना चाहते हैं . . .

श्री झीलभद्र याजीः यह सब रूपाली पुलाव है ।

श्री राजनारायण : हम हैं, हम ग्रात्मा राम को देख लेंगे। यह वह दल है जिसने 1948 में गांधी जी की हत्या के बाद कांग्रेंस से निकल कर फिर कांग्रेस से अलग होना स्वीकार किया जब कांग्रेस कांग्रेस नहीं रह गई, कांग्रेस एक पार्टी की शक्ल में ग्रा गई। अप्रैल 1948 में आपको याद होगा ग्राचार्यं नरेन्द्र देव ग्रादि ने विधान सभा से इस्तीफा दिया था ग्रीर कांग्रेस पार्टी छोडी । उन लोगों ने चनाव लडा था ग्राचार्यं नरेन्द्र देव जी का इस बारे में एक बयान है। लेकिन एक दर्शन में यहां पर रखना चाहता हैं: सत्य । हीगल के ग्रीर मार्कंस के दर्शन में चले जायें अगर अद्वैतवाद का सिद्धान्त अध्ययन किये हो तो उसे भी स्मरएग करें । हीगल क्या कहता है: ग्रस्तित्व में क्या है? जो सत्य है। इसी को लेकर हीगल में दो दल हो गये। अब हम इस बात पर

आना चाहते हैं कि आज कांग्रेस का टटना सत्य है, आज कांग्रेस का वरवाद होना सत्य है । हम भूपेश गुप्ता से हाथ मिलाएं, हम जन संघ से हाथ मिलाएं, हम सोशलिस्ट पार्टी से हाथ मिलाएं हम स्वतंत्र पार्टी से हाथ मिलाएं, इसका मतलब यह नहीं कि संयुक्त सोशलिस्ट पार्टी तथा और पार्टियों के साथ सैंढांतिक मतभेद दूर हो गये । मगर हमने एक मिनिमम् कार्यक्रम बनाया, उत्तर प्रदेश में एक मिनिमम् कार्यक्रम बनाया है जिसमें सभी पार्टियां, कम्युनिस्ट पार्टी, सोशलिस्ट पार्टी, जन संघ पार्टी हैं, उन्होंने तैंतीस चौंतीस पौईन्ट का प्रोग्राम तय

किया है---उससे समाजवाद आयेगा, उससे

समता आयेगी उससे जनतंत्र आयेगा, उससे

गरीबी मिटेगी, उससे बेकारी नहीं रहेगी तो

इसमें से दर्शन क्या निकला ?

Bill. 1967

मैं आप को दावे के साथ कहना ह कि कम्यनिस्ट पार्टी, या जनसंघ की पार्टी या संयक्त सोशलिस्ट पार्टी, इनमें से किसी का विधायक पार्टी छोडकर जरा अपने क्षेत्र में चला जाय और कांग्रेन में मिलकर रहे? ग्राज संयक्त विधायक दल में कांग्रेस के अतिरिक्त जिन दलों के टिकट से चने हए लोग आये हैं, उनके निर्वाचन क्षेत्र के लोगों को कहीं भी मालमहो जाय कि वै कांग्रेस को मदद दे रहे हैं तो वहां की जनतां उनके घरों में धरना दे दे वहां की जनता उनके घरों पर बैठ रही है और कहती है तुम कांग्रेस के विरोध में वोट लिये थे. तम कैसे जाकर कांग्रस की सरकार की खिदमत करते हो। (Time bell rings) पांच मिनट ग्रीर हमारे चौधरी चरए। सिंह जी कांग्रेस से ग्रलग होकर ग्राते हैं तो चौधरी चरए सिंह का स्वागत होता है क्योंकि कांग्रेस से अलग होना सत्य है। उस सत्य की पूजा जनता करती है। ग्रगर ग्राज श्री के० सी० पंत कांग्रेस से अलग होकर विरोधी पक्ष में ग्रा जाये उनका स्वागत है, लोग उनकी इज्जत करेंगे क्योंकि उनका यह कदम सही

है । हर जनतांत्रिक उस कदम का स्वागत

उपसभापति : अब झाप बैठ जाइये ।

Bill, 1967

श्री राजनारायण : खैर ग्रगर ग्राप कहती हैं मैं बैठ जाऊं तो आपकी आज्ञा शिरोधार्यं करता हूं । सारी पाबंदी हम पर है। अंग्रजी में बोल्ं तो नहीं।

SHRI NIREN GHOSH: Madam Deputy Chairman, I will take just a few minutes only. You know I am always brief and I do not repeat the same point many times. I am however, compelled to speak now, though I had no desire to speak at the third-reading stage of this Bill. First of all I find that Shri Abid Ali Is fond of making slanderous accusations, fabrications and figments of his imagination. Nobody takes him seriously. They have been repudiated hundreds of times and so I do not want to do it again now. I do not reply him.

Secondly, I say that the Congress has been stating and the hon. Minister has been saying now that by announcing our candidates we tried to dictate to the Congress in the matter of the Presidential and Vice-Presidential elections.

SHRI K.C. PANT: I did not say that.

SHRI NIREN GHOSH: It was said that we should not have announced the names but should have gone to them for consultations.

SHRI K. C. PANT: I did not say it.

SHRI NIREN GHOSH: It was not any dictation.

SHRI ABID ALI; Yes, for consultation. I said it.

SHRI NIREN GHOSH: It was not any dictation. It was suggestion to the ruling party. They could have fixed.

SHRI ABID ALI: Through the newspaper columns?

SHRI NIREN GHOSH: They could have fixed upon two names and you could have fixed upon two names and by consultations some sort of decision

करेगा । ग्रगर कांग्रेस सरकार मरे हुए बन्दर के बच्चे को जिस तरह बन्दरिया अपनी गोद में चिपटाये रहती है उसी तरइ सरकार को बन्दर के बच्चे की सड़ी लाश की तरह छाती पर चिपकायेगी तो वह वन्दर का बच्चा गिरेगा। इसलिये सीधी बात है कि आज हमारो लडाई डा० जाकिर हसैन के लिये नहीं है, डा० जाकिर हसैन के लिये हमारी इज्जत है । डा० जाकिर हसैन के प्रति मैंने अपना ग्रादर व्यक्त किया था, भूपेश गुप्ता ने भी खादर प्रदर्शित किया और उनको बिदाई देते बक्त जितने भी लोग ग्राज यहा से बोले उन सबने ग्रादर प्रदर्शित किया । हमारी लड़ाई कांग्रेस की डिक्टेटरशिप से है, हमारी लड़ाई कांग्रेस की सरकार से है। हमने सबेरे डा० जाकिर हसैन के संबंध में बोलते हुए कह दिया था कि सिद्धान्त के लिये प्रिय से प्रिय जनों का बिछोह वर्दाश्त करना हमने सीखा है। डा0 जाकिर हसैन के लिये म्रादर का और सम्मान का भाव रखते हए कांग्रेस को गिराने के लिये सभी संयक्त विरोधी दल आज एक हुए हैं। इस लिये कांग्रेस का पतन करने के लिये कांग्रेस को गिराने के लिये जो कोई भी काम होगा उसमें हम एक रहेंगे। यह हमारा एक धर्म है। आज इस यग का धर्म चिल्ला चिल्ला कर कह रहा है कि कांग्रेस का पतन हो, कांग्रेस को गिराझो । इस युग के धर्म पूर्ति हेतू हम लोग...

श्री इलिमद्र याजी : साह जैन की गोद में जाइये । (Interruptions) क्यों कि ग्रापकी पार्टी साहलवेंन्ट पार्टी है ।

श्री राजनारायण :. . ग्राचररण करेंगे । इन ग्रब्दों के साथ मैं पूनः आपके जरिये निवेदन करुंगा के० सी० पंत से कि सब वातों को सुनकर ग्रच्छी तरह से हृदयंगम करें ।

(Interruptions) केवल विरोधी पक्ष को दोष न दें।

[Shri Niren Ghosh.] could have been I repeat and I accuse the arrived at. Congress that ihey did not want any They are hedged in and there solution. are divisions and dissensions in the Congress. The Prime Minister was for a solution, but Shri Kamaraj and Shri S. K. Patil and others turned it down. I say they did have information. Was it not known to them that the Opposition was for having Dr. Zakir Husain as President and Shri Subba Rao as Vice-President and there could be a compromise? It has been referred to categorically and it was known to them. I ask: Is it not a fact that they had known? Let them give a straight reply to that. Are they prepared to say that? Na. they are heading to a straight contest and they want to put the blame on us. I say that the responsibility lies squarely on their shoulders. They talk of principles. Let not the Congress party refer to principles after having made Judges Governors and the executives trying to influence the judiciary in а variety of ways.

SHRI ABID ALI: After retirement.

SHRI NIREN GHOSH: I put it on record that I am all praise for the Chief Justice for having the boldness and the courage to flout the fiat of the Executive, the Central Cabinet. Knowing full well that they are against him he has had the courage to stand up and to decide ultimately that he will contest. That is an instance of courage of the judiciary and that should be recorded. I still say that if they are for compromise it is there. If the Prime Minister asked for it it can be done even at the eleventh hour Otherwise the whole responsibility for this Presidential and Vice-Presidential contests lies on the Government and by their arrogance they are leading the country to a situation they know not what. Let them beware of that.

The last point that I want to touch upon is this. Madam, I take this occasion to say that some official of the Education Ministry worte a book called "Indira Priya Darshani". He is still an officer there. This matter was referred to in this House. The Minister of Education assured us that they had am informed that taken note of it. I some proceedings were brought against this officer because he wrote political articles in that book and it is not right for an officer of the Government to do that. was given on the floor of An assurance the House, as I said, that it would be taken note of. I understand that proceedings were instituted, but somehow, by some hidden way-I do not know how-those proceedings have been hushed up. He is entertaining sixty Members of Parliament at dinner. So I take this opportunity to raise this matter. In the case of such an officer though they had instituted proceedings, those proceedings were quashed and they have allowed him to continue in service. This is corruption incarnate. I tell them, "Please do not do This fellow, by praising Shrimati it". Gandhi, the Prime Minister, is Indira trying to worm himself into favour and to improve his position. That sort of a thing should not be allowed. Political writings by such persons should not be allowed. It should be prevented. If you do not do anything about it then we will be compelled to refer to this matter again and again in this House, let me tell you that. With these words, Madam, I conclude.

Bill, 1967

SHRI K. C. PANT: Madam Deputy Chairman, this debate has moved further and further away from financial matters and in the third reading there was no reference at all to financial matters.

SHRI P. K. KUMARAN (Andhra Pradesh): Current affairs.

SHRI RAJNARAIN: There was reference to the Birla empire, that is a financial subject.

SHRI K. C. PANT: I shall nevertheless try to briefly touch on some of the points that have raised.

Firstly, Madam, I should like to infrom Shri Dahyabhai Patel—I am sorry he is not here—that the Deputy Prime Minister was very keen to be present here during this debate. In fact, he was to have replied to this debate but the Chief Ministers' Conference is meeting since yesterday, particularly to discuss financial matters, economic matters, and therefore it became impossible for him to come away. In fact I went to him at the Conference but he was unable to com_e away as the Conference was in progress. He wanted me to convey to the House his regret for his inability to come here.

Finance

Then Shri Bhupesh Gupta referred to the Bird & Co. case. I have already told him earlier that the Government is looking into this matter; the Law Ministry is looking into it. So I can not touch on any particular aspect of the case at this stage and give him any answer relating to any particular aspect of the case.

Shri Bhupesh Gupta and some other friends referred to the fact that I appeared to be canvassing for Dr. Zakir Husain. I only stated some plain simple facts. I would not have touched on this subject and it was farthest from my mind to touch upon it but yesterday Shri Bhupesh Gupta devoted a good part of his speech to this and Rajnarainji also referred to it. So in fairness to them, in fairness to the record, it was my duty to put forward the facts as I saw them ind that it all I attempted to do. I am sorry if it made some friends uncomfortable but that was not my intention at all.

Shri Bhupesh Gupta referred to the fact that this whole contest was a political contest. Now that really is the heart of th_e matter and that has been our point. Mr. Bhupesh Gupta said, 'You have shifted it to the political plane by a one-party decision in this manner.'

SHRI BHUPESH GUPTA: I did not say that.

SHRI K. C. PANT: I think you said it is a political contest.

SHRI BHUPESH GUPTA: I said you have made it a political contest

and 1 said, let us take it, because we have nothing against Dr. Zakir Husain as such.

SHRI K. C. PANT: I have not said that you said anything against Dr. Zakir Husain. You said it was a political contest. You said it had gone on to the political plane and you were gracious enough to suggest that that would be taken in a sportsmanlike manner. I only refer specially to your remark when you said that it had gone to the political plane. Our whole point is to question whether it is proper to drag in an active Chief Justice as a group candidate in a political election and make him an object of public controversy. It is because it is a political election that the dragging of the Chief Justice whom we all respect and for whom we have ithe highest regard becomes objectionable. This has been the gravamen of our objection in this particular matter and it is because of our regard, in spite of the jibes that we have heard here, for the separation of the judiciary from the Executive that we are particularly concerned about this development and I hope that Shri Bhupesh Gupta and other friends will have the fairness to see that this objection is not very lighthearted and I could see that Shri Bhupesh Gupta, the honest man that he is, when he spoke reflected a troubled conscience. He said, 'it is now a double traffic in sin. In the past you alone had been sinning but now we are also sinning; so what is the harm?'

SHRI BHUPESH GUPTA: I said that you should not say such things because you made Mr. Debabrata Mookerjee a Judge after he was defeated in the election. There it wa3 from politics to the Bench and now it I is from the Bench to politics.

SHRI K. C. PANT: Yes; you said it is double traffic in sin. I respect you for this that you were honest enough to admit that the induction of a high judicial personage into the political election is not something that is going to do good to this country. The fact

[Shri K. C. Pant.J that you have felt it in your heart, even though you may not have expressed it, is something which I respect and that is what .1 wanted to express here.

श्री राजनारायण : कांस्टीट्यूशनल हैड प्रेसिडेंट होता है, इसलिये कांस्टिट्यूशन जानने वाले को वहां रखिये।

SHRI K. C. PANT: Now, Madam, I do not want to go into the quarrel between Shri Bhupesh Gupta and Shri Rajnarain on that letter . . .

SHRI BHUPESH GUPTA: No quarrel; the quarrel is wi*.h you.

SHRI K. C. PANT: ... of Mr. Mathai about Mr. Mathai's character. I am sure that the two most formidable Opposition members of thii House can certainly agree among themselves. But when one senior Opposition member himself has doubts about the person who is writing a letter to another Opposition member the least that . . .

श्वी राजनारायण : आन ए प्वाइंट आ क आ डेर । मेरा प्वाइंट आफ आ डेंर यह है कि सदन की एक सभ्य व्यवस्था है कि जो सदन में न हो उसके बारे में ज्यादा चर्चा न हो । मगर यह मैं चाहता हूं कि मवाई अपने को सफाई देने के लिये इस सदन में नहीं आ सकता । इसलिये मवर्च न हो, सवाई ने जो लेटर लिखा है और उसके लेटर में जो चार्जेज हैं, उसकी सत्यता और ग्रसत्यता की जांच के लिये मैं चाहता हूं कि उसको प्रिविलेज कमेटी में मेजा जाय ।

SHRI K. C. PANT: I wish from the bottom of my heart that Shri Rajnarain had not exposed Mr. Mathai to this kind of speech that Shri Bhupesh Gupta felt compelled to deliver on him. I do realise it is very unfair to Shri Mathai and I hope that at least from this point of view in future Shri Rajnarain will not refer either to Mr. Mathai or his letter.

थी राजनारायण: अभी कोई लेउर आयेंगे

SHRI K. C. PANT: Madam Deputy Chairman I was merely saying that when two distinguished hon. Members of the opposition differed on their assessment of the accuracy of a piece of information . . .

SHRI BHUPESH GUPTA: No, no. Don't distort. I confined myself to Mr. Mathai. I advocated the Government should enquire in*o Mr. Mathai's conduct in this matter, in the blackmailing tactics which he is using . . (Interruptions.)

SHRI K. C. PANT: I was trying in defence to the wishes of Shri Rajnarain not to repeat the nouns which Shri Bhupesh Gupta used. He said blackmailer, he said gangster. I did not want to repeat them. That is why I was politely trying to say that he was questioning the veracity of the information, he was questioning the accuracy of the information.

(*Interruptions.*) THE DEPUTY CHAIRMAN: Order, order.

SHRI K. C. PANT; I was merely making the point whether it would no' be proper in case two distinguished leaders of the Opposition differed in a matter like this that the Information be verified before it is placed before the House? And that is the point I am driving at. How far Is it fair to this House, how far is it fair to the person against whom these charges are made, how far is it fair to the public life of this country that charges which have not been verified are made on the floor of the House? They then go out in the public, Madam, even if with the best to intentions they have made these charges in order to purify public life, they only succeed . .

श्वी राजनारायण : माननीया, दो बार हमने शार्ट नोटिस क्वेश्चन किया कि उन चार्जेज के बारे में प्रधान मंत्री जवाब दें, दोनों बार उत्तर मिला कि इस पर जवाब देने के लिये प्रधान मंत्री तैयार नहीं हैं। I tried my best.

SHRI K. C. PANT; Yes. I am merely saying when one Opposition leader so seriously questions the source of that information, in all sincerity, with vehemence, with eloquence, is it not proper for the other Opposition leader at least to take cognisance of that and verify the information before he brings it forward on the floor of the House?

Finance

(Interruptions)

I think I am trying to make a very serious point here because for the last so many months this has been going on and this has to some extent sullied the public atmosphere in the country Now, my only request is that according to the rules of the House, according to the dictates of propriety any charge that is made here should first be verified. It should not be aired on the basis of unverified information. That is the limited point that I want to make.

श्वी राजनारायण : चेयरमैन : के पास जा कर दो बार वह कह चुका है कि लेटर हमारा है। क्या कोई उदाहरण दे सकता है कि इस सदन में इससे ज्यादा वेरीफाई कोई लेटर किया गया है?

THE DEPUTY CHAIRMAN: Order, order. The Minister is speaking.

SHRI K. C. PANT: He need not get agitated ft is not whether Mr. Mathai did or did not write the letter, but whether the facts which he has said in the letter, are accurate or not. Otherwise, it is not fair. That is my submission.

श्वी राजनारायण : ग्रगर सही नहीं है तो महदमा चलाग्री।

SHRI K. C. PANT: I feel that these changes should be examined very thoroughly before they are aired in the public. That is my limited submission. It was asked whether Mr. Mathai received any pension. I just checked it up. He does not receive any pension. Then, I do not want to go into the other facts. Rajnarainji spoke about the Ambassador car. My information is that the Prime Minister did not purchase an Ambassador car for herself. That is my information. I gave it to him. I also gave some other information which shows that at least some of the information on the land and so on is incorrect. It is utterly baseless. I have already said that. Now, Madam, I would like . . .

श्री राजनारायण : तो उसको करेक्ट

कर दो के० सी० पन्त।

SHRI K. C. PANT: I would like to end on a happy note. So far as Rajnarainji is concerned, he was kind enough again to make a personal reference to me. He has affection for m_e and he based it on the hope that I would cross the floor. He has often said one should acquire the capacity to dream. My only hope is that I can retain his affection and he can retain his dream.

Shri Niren Ghosh referred to the fact that there was division between the Congress President and the PM on this issue. As far as I am aware the Communist Party has never felt shy of taking advantage of any divisions in the Congress ranks. They have always played upon these divisions and they have done their best to accentuate those divisions. Now, we suddenly find their deep concern for the divisions in the Congress Party. I would like to ask Mr. Niren Ghosh whether, if he really felt sohe has said it and Shri Bhupesh Gupta has said it-that the Prime Minister was very reasonable, was very sympathetic, was very flexible, why is it that these names were given to the press before our friends took them to the Prime Minister? They concede that she was reasonable and flexible. Can they explain this? Why is it that they chose to go to the press rather than to the Prime Minister? They said that she was in a reasonable frame of mind. Then why was it I done?

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SHRI BHUPESH GUPTA: Assuming that we had done something, even after that we had said that we were ready for a consensus and discussion, but look at what they had done yesterday. Yesterday you announced the two names. After that you are still saying these things.

SHRI K. C. PANT: This is not a game of chess, nor is it a question of bargaining. It is a serious matter concerning the highest office in the country. If the approach of Shri Bhupesh Gupta is still to find a solution, he should agree to it. His friend, Shri Niren Ghosh gave a solution. He told us this morning that they have no objection to Zakir Sahib being the President. He has still no objection. That is what he said. They were prepared to accept Dr. Zakir Husain.

SHRI NIREN GHOSH: Shri Subba Rao as Vice-President. I say as a compromise formula have Dr. Zakir Husain as President and Mr. Subba Rao as Vice-President. Are you prepared to accept that?

SHRI K. C. PANT: Now, the cat is out of the bag. They have no objection whatever to Zakir Sahib according to this.

SHTI BHUPESH GUPTA: This is distortion. This is not fair. First of all, we have no proposal. There was something floating in the air.

SHRI K. C. PANT: I am not yielding now. They want to bargain for the Vice-Presidentship. Can anything be worse than this?

SHRI NIREN GHOSH: Who is bargaining?

(Interruptions)

SHRI BHUPESH GUPTA: Madam Deputy Chairman, we should not be misunderstood at least. None of us made such proposals. Something was floating in the air. Being reasonable men we were responding to it, for finding an inkling of a solution. Hence we are tesponding to it in a particular manner, quite apart from the

question whether our people have decided to come in or not.

श्री राजनारायणः माननीया, सुब्बाराव का नाम तब आधा जब कांग्रेत पार्टा कोई फै.उला नहीं कर पाई। कांग्रेस का एक गुट कहता था कि राधाकृष्णन हों, दूसरा गट कहता था फनां आएं, फनां आएं। जब इन्दिरा जी ने एक नाम देने के लिये कहा तब अगंजीशन ने मिल कर किर नाम दिया।

SHRI K. C. PANT: Apart from the other factors, is it dignified to suggest that the Chief Justice, who has been persuaded by them to become a candidate for Presidentship, should now, under a bargain, become the Vice-President?

SHRI BHUPESH GUPTA: That is the reason you object. The Chief Justice should not become anything but the President.

SHRI K. C. PANT: We are holding him in high respect and it is amazing that he should be made the subject of this kind of horse trading. (Interruption). I can understand the discomfort of the friends opposite. If I were in their place I would have felt very uncomfortable. But if they still take a large view of this question, even now it is not too late and I would appeal to them to take a larger view of this question. Even at this late stage he should do the right thing and support Dr. Zakir Husain, who is the natural candidate tor the post of President.

THE DEPUTY CHAIRMAN: The question is:

"That the Bill be returned." The motion was adopted.

STATEMENT RE. CONCLUSIONS **REACHED AT THE CONFERENCE OF CHIEF MINISTERS OF STATES** HELD IN NEW DELHI ON THE 8TH AND 9TH APRIL, 1967.

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIVAN RAM): Madam, the Chief Ministers of all the States met in a conference